RAJASTHAN HIGH COURT, JODHPUR

No.RJS/Estt/B2(i)/08/2016/2787

Date : 15.03.2019

As per directions, the Report of Hon'ble Committee constituted to finalize the seniority as approved by Hon'ble Full Court and accordingly drawn Final Seniority List of the officers of District Judge Cadre, are hereby notified and published on the Notice Boards of the High Court at Jodhpur and Bench at Jaipur as well as on the official website of Rajasthan High Court. All The District & Sessions Judges shall download the same and place it on the Notice Boards.

Encl. : As above

REGISTRAR GENERAL

| REPORT | DATE | ED | 13.03.201 | 19 | OF | THE | COMMIT | TEE |
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| CONSTITUTED VIDE ORDER NO.CONF/HCJ/COMMITTEES/ | | | | | | | | |
| 2018/10 | DATE | D 1 | 5.12.2018 | 3, | FOR | THE | PURPOSE | OF |
| FINALISA | TION | OF | SENIORIT | ΓY | OF | THE | OFFICERS | OF |
| DISTRICT JUDGE CADRE: | | | | | | | | |

PRESENT Hon'ble the Chief Justice Mr. Pradeep Nandrajog Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Sanjeev Prakash Sharma

The Rajasthan High Court notified the provisional seniority list of the officers of the District Judge cadre next to Shri Nagendra Pal Singh Bhandari on 16.08.2017, inviting objections thereto. This seniority list started from Shri N.S. Dhaddha at serial no.206 and continued upto Shri Mohammad Arif at serial no.519. Recruitment to District Judge cadre is made by three methods - 65% by promotion, 10% by Limited Competitive Examination (for short, 'LCE'), both from amongst the Senior Civil Judges and 25% by direct recruitment from the members of the Bar. The officers from all the three streams submitted their written objections to the provisional seniority list. Meeting of the Committee was convened under the Chairmanship of the Chief Justice in the Committee Hall of the High Court premises at Jodhpur on 06.01.2019. Their oral submissions were also heard in support of the written objections already submitted.

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Shri Hariom Sharma Attri led the arguments on behalf of direct recruits appointed to the cadre of District Judge vide order dated 15.07.2013. Relying on the judgment of the Supreme Court in Union of India Vs. N.R. Parmar -2012 (13) SCC 340, he submitted that the direct recruits ought to be assigned seniority with reference to the year in which the process of recruitment was initiated. This law has been recently approved by the Supreme Court in Punjab and Haryana High Court Vs. State of Punjab - AIR 2018 SC 5484. The process of recruitment was earlier initiated when vacancies were notified from 31.03.2010 or at least from 15.04.2010, when the advertisement was issued for recruitment. However, this process of recruitment was cancelled. The Full Court of the High Court, by resolution dated 21.09.2010, decided to hold the process of selection afresh. The same principle of law has also been enunciated by the Supreme Court in Maharashtra Vikrikar Karamchari Vs. State of Maharashtra - (2000) 2 SCC 552. It is therefore submitted that the officers selected by direct recruitment are entitled to seniority from the year 2010 along-with the selected promotees of the same year in the cyclic order. The promotees from the serial no.206 to 325 in the provisional seniority list have been wrongly given enbloc seniority with effect from 19.01.2010 without following the roster, despite quota-rota rule envisaged in the RJS

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Rules, 2010. The Supreme Court in the aforesaid judgment of the Punjab and Haryana High Court Vs. State of Punjab, has categorically held that regardless of the consequences, the seniority has to be fixed as per applicable roster point. According to Rule 9 of the Rules of 1969, the direct recruitees shall not exceed 1/3 of the total strength. Against 150 posts, the High Court in practice had been making recruitment on 113 posts (75%) by way of promotion and 37 posts (25%) by way of direct recruitment. The seniority list of the officers published earlier on 15.12.2014 shows that 127 promotee officers were working against 150 substantive vacancies and remaining were direct recruits. Since 127 promotees were already working as against 113 posts of 75% quota, 14 promotee officers were in excess of their quota when the Rules of 2010 came into force on 19.01.2010. The cadre strength stood increased from 150 to 245 under the new Rules. At that time, the proportion of 50% of regular promotees came to 123 with 25% posts in the cadre for promotion by limited competitive examination and 25% posts in the cadre for direct recruitment from the Bar. No vacancy was thus available for regular promotion. Determination of vacancies made on 31.03.2011 shows that there were 37 posts of direct recruitment, 22 posts for limited competitive examination. 24 posts for regular

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promotion became available later only after the judgment of the Supreme Court in All India Judges' Association and Others Vs. Union of India and Others (4th Case) - (2010) 15 SCC 170, whereby quota of promotion was increased from 50% to 65% with effect from 01.01.2011, though the Rules 🦽 were amended subsequently. Consequently, all vacancies in the three categories were filled in by cyclic order after due selection process of suitability test and written examination, which is reflected from the appointment order dated 15.07.2013. Yet, promotees have been wrongly given seniority in the provisional seniority list from back date on the premise of revision of cadre strength from 150 to 245. Cadre strength can be taken to have been revised only from the date the new Rules came into force on 19.01.2010. But vacancies did not become available from the back date.

Shri Hariom Sharma Attri further submitted that the period of ad hoc appointment cannot be counted for the purpose of seniority and the substantive appointment cannot relate back to the date of ad hoc appointment by recourse to proviso to Rule 24 of the Rules of 2010. Once the Rules of 2010 were enforced on 19.01.2010, the Rules of 1969 ceased to exist. 'Member of Service' defined in Rule 3(g) of the Rules of 2010 clearly provides that an officer

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promoted to an officiating vacancy or on ex-cadre post does not become member of the service unless he is appointed substantively to a cadre post. 'Substantive Appointment' has been defined in Rule 3(1) of the Rules of 2010. Rule 15 of the Rules of 2010 clearly provides that ad hoc appointment does not confer any right upon the persons so appointed. Proviso to Rule 47(5) also stipulates that person promoted to Rule 15 of the Rules of 2010 shall not be given seniority over the direct recruits. Moreover, in the order of ad hoc appointment by promotion in Fast-Track Courts, it was clearly mentioned that such promotion would be purely on ad hoc basis for a period of six months and it would incur no claim in their favour. Reliance in support of this argument is placed on the judgments of the Supreme Court in Brij Mohan Lal Vs. Union of India (1st case) -(2002) 5 SCC 1, Brij Mohan Lal Vs. Union of India (2nd Case) - (2012) 6 SCC 512, V. Venkata Prasad and Others Vs. High Court of A.P. & Others - (2016) 11 SCC 656 and Debabrata Dash and Another Vs. Jatindra Prasad Das & Others - (2013) 3 SCC 658. It is therefore submitted that the officers from serial no.206 (Shri N.S. Dhadda) to serial no.250 (Shri Nawal Kishore Sharma) in the provisional list cannot be treated to be senior to the direct recruits who were appointed to service, pursuant to the process of recruitment started in the year 2010, though actually they

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might have been appointed to service belatedly by order dated 15.07.2013.

Shri Hariom Sharma Attri, in support of his argument, has also relied on the judgments of the Supreme Court in Bhupendra Nath Hazarika and Another Vs. State of Assam – (2013) 2 SCC 516, State of Rajasthan and Others Vs. Jagdish Narain Chaturvedi - (2009) 12 SCC 49 and that of Full Bench of this Court in State of Rajasthan and Others Vs. Chandra Ram - 2017 (3) RLW 1927. Reliance is also placed on the judgment of the Supreme Court in Keshav Chand Joshi Vs. Union of India - AIR 1991 SC 284, A.N. Sehgal and Others Vs. Raje Ram Sheoram - AIR 1991 SC 1406, C.K. Antony Vs. B. Muraleedharan and Others - AIR 1998 SC 3136, M.S.L. Patil, Asstt. Conservator of Forests, Solapur (Maharashtra) & Others Vs. State of Maharashtra & Others - (1996) 11 SCC 361, State of Haryana Vs. Haryana Veterinary & A.H.T.S. - (2000) 8 SCC 4, Debabrata Dash and Another Vs. Jatindra Prasad Das and Others - (2013) 3 SCC 658 and M. Subba Reddy Vs. A.P. State Road Transport Corporation and Others - (2004) 6 SCC 729.

Shri Man Singh Chundawat and 16 other officers, who were appointed by direct recruitment to the cadre of the District Judge vide Government order dated 05.02.2016, have each submitted separate, though identically worded,

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representations. Their arguments are substantially similar to those advanced by the direct recruits of the year 2013. In addition, it is also contended by them that the 'substantive appointment', as defined by Rule 3(1) of the Rules of 2010, means an appointment made under the provisions of these rules to a substantive vacancy after due selection by any of the methods of recruitment. Almost all the promotees, who were substantively appointed to the cadre of the District Judge at a much later stage, have wrongly been given seniority from the date of their ad hoc appointment. It is contended that the examination of the District Judge cadre was notified vide notification dated 26.04.2015, in which the eligible Civil Judges (Senior Division) were also permitted to appear by way of Limited Competitive Examination. Most of those who appeared in the Limited Competitive Examination could not qualify the examination. They accepted the ad hoc appointment on the post of Additional District Judge under Rule 15 of the Rules of 2010 and worked as such for considerable time and were promoted on regular basis much later on 05.02.2016 whereas the direct recruits were already appointed as the Additional District Judge. They are now estopped from claiming seniority over the direct recruits to wriggle out the status which they had willingly accepted and acquiesced in.

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Shri Dinesh Kumar Gupta, Ms. Nandini Vyas, Ms. Rita Tejpal., Shri Ajeet Kumar Hingar, Shri Pooran Kumar Sharma, Shri Ajay Kumar Sharma-I and Shri Ajay Shukla, all appointed in the cadre of District Judge vide Government order dated 15.07.2013 by way of Limited 🚄 Competitive Examination, have submitted separate representations/objections, which are substantially similar. In order to avoid repetition, we shall take note of the submissions made in the representation of Shri Dinesh Kumar Gupta. He has submitted that initially 58 vacancies were determined and notified - 36 by direct recruitment and 22 by LCE, advertised by notification dated 15.04.2010 for recruitment in the cadre of District Judge. The quota for promotion through Limited Competitive Examination was earlier 25%, which was later on reduced to 10% with effect from 01.01.2011 by the Supreme Court in its judgment in All India Judges' Association and Others Vs. Union of India and Others - (2010) 15 SCC 170. Thereafter, the Government, by order dated 21.04.2010, promoted 47 such officers on regular basis in the District Judge cadre, who were appointed/promoted earlier as ADJ on ad-hoc basis against temporary Fast Track Courts. The Government by another order dated 21.04.2010 promoted another batch of 48 officers of the Civil Judge (Senior Division) cadre as ADJ for a period of six month on ad-hoc

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basis, which was, by order dated 19.01.2011, extended till further orders. Shri Gupta submitted that even though he qualified the written examination and was called for interview twice but was informed by letter dated 04.09.2010 that the interview fixed for 13.09.2010 has been postponed sine-die. Subsequently, the High Court, by order dated 22.09.2010 informed that the examination process initiated pursuant to notification dated 31.03.2010 shall now be held afresh. The vacancies in the DJ cadre were again determined and advertised by notification dated 19.07.2011, which included 22 vacancies for promotion by LCE. He again qualified the written examination in the result declared on 06.08.2012. Total 8 candidates were eventually appointed in LCE quota vide order dated 15.07.2013. In the meantime, the Government by order dated 05.11.2012 abolished all 43 Fast Track Courts and created/established 43 new regular ADJ courts in lieu of abolished 43 Fast Tract Courts, meaning thereby 43 Fast Track Courts were converted into regular ADJ courts, with all the officers working against such courts were continued.

It is submitted that existing cyclic order, as provided in Schedule-V of the Rules of 2010, is required to be worked out so as to give effect to quota-rota system in its true spirit. As far as candidates selected against LCE quota

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are concerned, the order of merit is required to be given effect while placing the promotees through LCE in cyclic order, otherwise there would be no purpose for giving promotion to serving Civil Judge (Senior Division) through LCE and entire exercise would be futile and redundant. The promotees are not entitled to receive any benefit of ad hoc service to count towards seniority as such service cannot be treated as substantive appointment. As regards the placement in the tentative seniority list dated 16.08.2017 of the persons appointed to the DJ cadre after the Rules of 2010 came into force on 19.01.2010, it is submitted that the officers from serial nos.206 to 357 are required to be placed in the seniority list in cyclic order as per prescription in Schedule V of the Rules of 2010. Reliance is placed on the judgments of the Supreme Court in All India Judges' Association and Others Vs. Union of India and Others -(2002) 4 SCC 247 and R.K. Sabharwal and Others Vs. State of Punjab and Others - (1995) 2 SCC 745.

Objections have also been submitted by 12 officers, who were promoted by Limited Committee Examination to the cadre of the District Judge, by order dated 05.02.2016 and they are Smt. Anupma Rajeev Bijlani, Shri Mukesh, Smt. Rekha Sharma, Shri Dalip Singh, Shri Khagendra Kumar Sharma, Ms. Alka Bansal, Ms. Rekha Rathore, Shri

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Prahlad Rai Sharma, Shri Tirupati Kumar Gupta, Smt.
Mohita Bhatnagar, Shri Sukesh Kumar Jain and Shri Rajesh Kumar-I. They have objected to grant of benefit of seniority of ad hoc service being given to promotee officers and have submitted that promotees should be given seniority only
from the date of regular promotion. They have submitted that since quota of 25% for LCE was reduced to 10% with effect from 01.01.2011, the direct recruits/promotees/LCE be placed in cyclic manner at appropriate place as per the quota-rota system.

Shri Tirupati Kumar Gupta, Shri Sukesh Kumar Jain and Shri Rajesh Kumar, promoted through LCE on 05.02.2016, have submitted that in case the seniority of the officers promoted on regular basis and through LCE, is fixed according to their inter-se seniority in the feeder cadre, Schedule V and related provisions of the Rules of 2010 will become redundant. Such seniority ought to be linked with merit of Limited Competitive Examination and candidates with lesser merit should have been placed below them. According to Rule 32(2) of the Rules of 2010, the candidates selected through LCE should be assigned interse seniority on the basis of assignment of merit in the select list under Rule 42 of the Rules of 2010. The officers selected through LCE cannot be placed below the officers

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who have been promoted on ad-hoc basis under Rule 15 of the Rules of 2010 as promotion of the officers promoted through LCE is based on suitability and not on the basis of seniority alone.

Smt. Anupma Rajeev Bijlani submitted that Rule 47 of the Rules of 2010 begins with the words "Subject to the other provisions of these Rules" and therefore when its sub-rule (4) provides that inter-se seniority of persons promoted to the District Judge cadre in the same year shall be the same as it was on the post held by them at the time of promotion, it has to be treated subject to Rule 32(1). While explanation to sub-rule (1) of Rule 32, which deals with the promotion by merit-cum-seniority against 65% quota of merit-cum-seniority, subject to passing the suitability test, provides that qualifying the suitability test shall not affect the inter-se seniority of the officers in the Cadre of Senior Civil Judges, no such corresponding explanation has been given below sub-rule (2) of Rule 32, which deals with the recruitment in the cadre of the District Judge under Rule 31(2) by LCE conducted by the High Court. Therefore, seniority of the officers promoted through LCE has to be reflected as per the merit secured by them in the LCE, regardless of their inter-se seniority in the feeder cadre.

Representations/objections against the provisional seniority list of DJ cadre published on 16.08.2017 have been submitted by promotee officers. Shri Satya Narayan Vyas, Shri Gyan Prakash Gupta, Shri Brajendra Kumar Jain, Ms. Madhavi Dinkar, Shri Surendra Singh, Shri Ravinder Kumar-I, Shri Uma Shankar Sharma, Shri Sandeep Kumar Sharma, Ms. Asha Kumari, Shri R.K. Sharma-III, Dr. Shyam Sunder lata, Shri Siya Raghunath Dan and Shri Ajay Singh, all promotees, have submitted their written objections. Shri Dharmendra Sharma, Shri Paras Kumar Jain, Shri Rajendra Singh, Shri L.D. Kiradoo, Shri Vinod Kumar Giri, Shri Yogesh Kumar Gupta, Shri Govind Agarwal, Shri Sushil Kumar Jain, Shri Budhi Prakash Chhangani, Smt. Shivani Johari Bhatnagar, Shri Ashok Kumar Agarwal, Shri Rajendra Kumar Bansal, Shri Ravi Sharma, Shri Gyan Prakash, Shri Harendra Singh, Shri Naipal Singh, Shri Sohan Lal Sharma, Shri Rupchand Suthar, Shri Atul Kumar Saxena, Shri Ayub Khan, Shri Ramesh Sharma, Ms. Madhavi Dinkar, Shri Surendra Singh, Shri Ravinder Kumar-I, Shri Uma Shankar Sharma, Shri Sandeep Kumar Sharma, Ms. Asha Kumari, Shri R.K. Sharma-III, Shri Shyam Sunder Lata, Shri Siya Raghunath Dan, Shri K.C. Mishra, Shri Ajay Singh and Shri Krishna Chand Mod, all promotees, have also submitted objections.

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Since most of the objections are common, in order to avoid repetition, we shall deal with only few of them individually and rest summarily. Shri Satya Narayan Vyas has submitted that when the Rules of 2010 came into force the cadre strength was enhanced from 150 to 245. No new posts were created after the Rules of 2010 were enforced. Already existing posts were merged in the cadre. 19 posts were placed in Schedule-II as "other posts". Since no new post was created, there was no post of direct recruitment available. How could therefore 36 posts be determined for direct recruitment and 22 posts for LCE. Relying on judgments of the Supreme Court in Indra Sawhney Vs. Union of India - AIR 1993 SC 477 and R.K. Sabharwal and Others Vs. State of Punjab - (1995) 2 SCC 74, it is submitted that entire cadre cannot be taken as the base for the determination of vacancies. The Supreme Court in Punjab and Haryana High Court Vs. State of Punjab - 2018 SCC Online SC 1728, has held that the vacancies, which occurred prior to new Rules, are to be filled as per the old Rules and only such vacancies, which occurred after new Rules, can be filled as per the new Rules. Since the recruitment was cancelled in the year 2010, whole new process of recruitment was initiated in the subsequent year. As held by the Supreme Court in All India Judges' Association Vs. Union of India - (2010) 15 SCC 170, and

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Malik Nazar Sultan Vs. U.P. Public Service Commission and Others – Civil Appeal No.1867/2006 vide order dated 20.04.2010, if recruitment is not held in any particular year, then the vacancies must be filled by the promotion by seniority in that very year and cannot be carried forward.

submitted that the appointment of the It is promotees, made in the District Judge cadre before enforcement of the Rules of 2010, would, by virtue of Rule 57 of such Rules relating to repeal and savings, be governed by the Rules of 1969. The provisional seniority list has thus been prepared on sound legal principles. Interse seniority of promotees and direct recruits has been correctly maintained in the provisional seniority list by following the same principles as were laid down by the Seniority Committee in their report dated 10.12.2014. The select list dated 15.07.2013 has been prepared in defective and illegal manner giving retrospective effect to the cyclic order in breach of Rule 47(4) of the Rules of 2010. It is submitted that promotee officer through LCE, namely, Smt. Nandini Vyas at serial no.10, Shri Dinesh Kumar Gupta at serial no.19, Smt. Rita Tejpal at serial no.30, Shri Ajeet Kumar Hinger at serial no.39, Shri Ajay Sharma at serial no.40, Shri Sanjeev Mago at serial no.50, Shri Puran Kumar Sharma at serial no.59, Shri Ajay Kumar Sharma-I at serial

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no.65 and Shri Ajay Shukla at serial no.68, have all been wrongly placed in the roster order dated 15.07.2013, on the basis of merit of LCE, by changing their inter-se seniority. The seniority of all promoted officers should be given in the same order as it was on the post held by them at the time of promotion. However, this wrong has now been corrected in the provisional seniority list and rightly so. In fact, out of 88 officers in the roster dated 15.07.2013, 39 were direct recruits, 8 were promoted through LCE, 41 were promoted by merit-cum-seniority, which clearly shows that prescribed ratio of 65:10:25 was not followed. It is submitted that the Supreme Court in Brij Mohan Lal Vs. Union of India (II) in para 146(13), supra, observed that while abolishing Fast Track Courts, the Fast Track Judges shall be continued on ad-hoc basis against available vacant posts till regular promotions take place in accordance with the Rules. Their promotions therefore cannot be considered to have been made under Rule 15 of the Rules of 2010 as this Rule refers to "temporary" or "officiating" appointment, neither of which finds mention in the order of promotion of the applicants and in any case, it nowhere mentions the word 'ad-hoc'. It is submitted that as per Rule 47(3) of the Rules of 2010, direct recruits can seniority only from the date of substantive claim appointment. Reliance is placed on the judgment of the of the Supreme Court in AFHQ/ISOs Sos (DP) Association and Others Vs. Union of India and Others – (2008) 3 SCC 331 and Suraj Prakash Gupta Vs. State of J&K – (2000) 7 SCC 561.

Shri Gyan Prakash Gupta has submitted that the Supreme Court in Veena Verma has held that an ex-cadre post could be filled only with the promotees and that there was no minimum quota for direct recruitment, therefore, the old vacancies are to be filled only in the Rules of 1969 as the new Rules of 2010 cannot be applied retrospectively against the vacancies, which were created in the past. There was neither any reversion of any officer nor any break in continued period of posting as ADJ promoted on ad hoc basis against Fast Track Courts. The recruitment process for the year 2011 started on 19.07.2011, was completed on 15.07.2013 with the publication of the cyclic order, in which the officers promoted in the year 2008 under the Rules of 1969 along-with two groups of officers selected through the recruitment process of 2011, were included. As per the Rules, the cyclic order was supposed to operate prospectively and, as such, only appointees of the same recruitment year could have been included in the aforesaid cyclic order. The fast track judges were promoted in RHJS as per the existing Rules of 1969 after adopting the

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due procedure against the permanent vacant posts. Only such vacancies, which had occurred after the Rules of 2010 came into force, would be dealt with under the new Rules of 2010. Those officers, who were promoted prior to the Rules of 2010, could not be subjected to recruitment of 2011 and also to the cyclic order dated 15.07.2013. They should rather be treated promoted since 11.01.2008 when they were duly promoted to RHJS. Their claim of seniority should be determined on the principles followed in the seniority list dated 31.05.1998 and 15.12.2014, which have remained unchallenged so far. Seniority of direct recruits should be counted only from the date of substantive appointment. However, those promoted through LCE may be considered appointed against the examination process of 2010.

It is argued that previous service of the Fast Track Judges was counted towards requisite 5 years service in the DJ cadre for the purpose of grant of selection scale. There is no reason therefore why it should not be counted for the purpose of seniority, particularly when they were discharging similar nature of functions as that of regular courts. Moreover, there were at least 75 cadre posts lying vacant at the commencement of the Rules of 2010, which shows that regular posts were deliberately kept vacant, while the officers promoted on ad hoc basis were continued against the Fast Track Courts owing to the directions of the Supreme Court not to keep such courts vacant. It is argued that the Supreme Court in Punjab and Haryana High Court Vs. State of Punjab, supra, has held that the period of ad hoc service has to be counted for the purpose of seniority. The Supreme Court in Brij Mohan Lal Vs. Union of India (2nd Case), supra, also held that those, who have already been promoted as Presiding Officers of the Fast Track Courts on ad hoc basis are entitled to be continued in the superior judicial service and therefore, their appointment on regular basis would relate back to appointment in Fast Track Courts. Relying on the judgments of the Supreme Court in V. Bhaskar Rao Vs. State of Andhra Pradesh - 1993 SCR (2) 547 and Rudra Kumar Sain & Others Vs. Union of India - (2000) 8 SCC 25, it is argued that ad-hoc period of service has to be considered against the regular period for determination of seniority, if such appointments have been made by following due procedure.

Shri Brajendra Kumar Jain, whose name has been shown at serial no.271 in the provisional seniority list, has submitted that he was appointed on ad-hoc basis on the post of ADJ, Fast Track, vide order dated 11.01.2008 and was later on posted on regular basis on 11.03.2008. The

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officers promoted by promotion on the post of ADJ, Fast Track, by three Government orders dated 17.04.2003, 13.12.2004 and 11.01.2008, were so appointed on recommendation of the Full Court of the High Court by adopting the procedure meant for regular promotion, on the criteria of merit-cum-seniority. These officers were already posted as regular ADJ on occurrence of regular vacancies, after consideration of their cases by the Full Court of the High Court, much before the Rules of 2010 came into force on 19.01.2010. 73 officers included in the provisional seniority list from serial no.206 (Shri N.S. Dhaddha) to serial no.279 (Smt. Nandini Vyas), except Shri Jagmohan Agrawal (Serial no.252), were working as Presiding Officers of the ADJ Fast Track Courts. At the time of repeal of the Rules of 1969, the cadre strength was 150 but 93 other substantive posts were also in existence. 223 posts shown in Schedule-I under the heading District Judge Cadre and 19 posts from serial no.1 to 19 shown in Schedule-II under the heading District Judge cadre, were existing prior to commencement of the Rules of 2010. In addition to this, 01 pre-existing post of Special Judge, Bomb Blast Cases, was included in Schedule-II, thus the total regular posts of DJ cadre became 243, which did not include 83 Fast Track Courts.

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Reference is made to definition of 'permanent posts' and 'temporary post' respectively in Rule 7(26) and Rule 7(35) of the Rajasthan Service Rules, 1951. The Rules of 2010, while repealing the Rules of 1969, saved ad hoc promotions in Rule 57 by way of saving clause. Reliance is placed on the judgment of the Supreme Court in Punjab and Haryana High Court Vs. State of Punjab, supra, wherein it was held that amendment in the Rules would also be perspective in nature and cannot impair or affect any right already included. Proviso to Rule 24 of the Rules of 1969 clearly contemplates that the promotees allowed to officiate continuously against the permanent vacancies in the cadre from the date, prior to date of appointment of the direct recruits, as per Rule 24 would be entitled to take seniority in the cadre over the direct recruit. All 241 officers working as on 18.01.2010 in the District Judge cadre, including those, who, despite regular substantive vacancies, were continued as ADJ Fast Track, should have been counted against the cadre strength of 245. It is therefore submitted that 73 officers promoted as ADJ of Fast Track Courts vide orders dated 17.04.2003, 13.12.2004 and 11.01.2008, are liable to be placed above 39 direct recruits as they have completed their working for as long as 10 years, 9 years and 5 years, respectively, before these direct recruits were born on the cadre of DJ.

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Shri Dharmendra Sharma submitted that he was promoted on the post of ADJ on ad-hoc basis on 21.04.2015 whereas Shri Gambhir Singh was promoted thereto on 21.07.2016. However, Shri Gambhir Singh has been placed above him, therefore, his name be placed at serial no.401 instead of 425. Shri Paras Kumar Jain has submitted that he was promoted as ADJ on ad-hoc basis on 21.04.2015, whereas Shri Gambhir Singh was promoted on 21.07.2016 but he has been placed above him. His seniority should be fixed after Shri Mukesh Srivastav and before Shri Bharat Bhushan Gupta. Shri Rajendra Singh has submitted that his substantive appointment under Rule 47 of the Rules of 2010 should be treated with effect from 13.12.2004 and accordingly his seniority be fixed at serial no.235 below Shri Ashok Kumar Sharma and above Shri V.D. Sharma, Shri L.D. Kiradoo has submitted that he was promoted as ADJ on ad-hoc basis on 11.01.2008 and, therefore, his seniority be fixed as per his promotion on 11.01.2008 instead of 07.04.2010. Shri Vinod Kumar Giri, Shri Govind Agarwal and Shri Sushil Kumar Jain have submitted that their names be included in the provisional seniority list and the High Court has wrongly included the names of only those officers, who have been promoted upto 05.02.2016. Shri Budhi Prakash Chhangani has submitted that he was promoted on 21.04.2014 against substantive vacancy which occurred on 21.01.2013, therefore, his name be placed at serial no.339 in cyclic order. Smt. Shivani Johari Bhatnagar submitted that her seniority be fixed with reference to the date of her eligibility for promotion and thus, she may be placed at serial no.326. Shri Ashok Kumar Agarwal submitted that his seniority at the time of initial appointment has been changed, which cannot be done. Shri K.C. Mishra has submitted that since he was awarded average grading in the ACR of the year 2010, he was overlooked for promotion. However, subsequently when his ACR was upgraded to 'good', he was promoted to ADJ cadre on 21.04.2014. He should be therefore placed between his immediate senior Shri Mahendra Kumar Mehta (Serial No.414), and his immediate junior Shri Prem Prakash Gupta (Serial No.415), who have been given the benefit of seniority from the date of their ad hoc promotion. Shri Krishna Chand Mod has submitted that two disciplinary proceedings were initiated against him under Rule 16 of the Rajasthan Civil Services (Classification, Control & Appeal) Rules, 1958; while in one, he was found guilty of negligence in the year 2013 but no penalty was awarded and in second, he was exonerated in the year 2015. His juniors were given seniority from the date of ad hoc promotion on 21.04.2015 and therefore he should also be

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given benefit of seniority from the same date. These and certain other officers have made representations against the provisional seniority list as they were not originally granted ad hoc promotion on account of pendency of disciplinary proceedings or lower/average gradation in the ACR, but later when they were either exonerated in disciplinary proceedings or their ACR gradings were improved, they were eventually granted substantive promotion. In their case, their grievance with regard to seniority would survive only if the seniority given to their juniors on ad hoc basis is maintained. In other words, if eventually the seniority is counted from the date of regular/substantive promotion and not from the date of ad hoc promotion, their grievance shall stand remedied. Apart from that, those who are aggrieved because their promotions on regular basis was delayed owing to adversities like lower gradation in the ACR or penalties in disciplinary proceedings, have to seek their redress against such adversities. Their placement in seniority on the basis of date of substantial/regular promotion cannot be faulted. submitted officers have also Other promotee representations stating that the provisional seniority list dated 16.08.2017 has been published on well established legal grounds in the tentative seniority list. They are satisfied with their placement.

We have bestowed our anxious consideration to all the objections and cited case law. We may at the outset make it clear that we do not wish to unsettle the seniority position which has attained finality in so far as final seniority list dated 15.12.2014 is concerned, because no one from any of the three streams of recruitment has ever challenged the same before any forum known to law. However, at the same time, we wish to make it clear at this stage itself that while deciding the objections as to correctness of the provisional seniority list dated 16.08.2017, we may not agree and may deviate from the principles on which the conclusions of the earlier seniority committee in its report are founded.

In our considered view, the following issues arise out of the submissions recapitulated herein-above, for deciding the objections to the provisional seniority list:-

- (1) Whether the officers, who were promoted on the post of Additional District Judge (Fast Track) on ad-hoc basis under Rule 22 of the Rules of 1969, can claim seniority from the date of such ad-hoc promotion in view of the first proviso to Rule 24 of the Rules of 1969, by virtue of saving clause in Rule 57 of the Rules of 2010, which were enforced on 19.01.2010?
- (2) Whether the process of selection for direct recruitment against 36 posts determined in the year 2010-11 should be taken to have commenced from 15.04.2010 when initial advertisement for recruitment was issued or from 19.07.2011 when

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fresh advertisement was issued after earlier process was cancelled with the decision of the High Court to hold the process of recruitment afresh?

(3) Whether seniority of officers of the same batch promoted to the District Judge cadre in the Limited Competitive Examination quota, should be prepared on the basis of their inter-se placement in the merit list of such examination under Rule 32(2) or should be, in view of Rule 47(4) of the Rules of 2010, the same as it was in Senior Civil Judge cadre?

(4) Whether seniority of the officers promoted to the District Judge cadre in view of Rule 31(4), is required to be fixed in cyclic order as per roster given in Schedule V to Rules of 2010 with adherence to quota-rota rule and what bearing in the facts of the case, the opening words "As far as possible" in Rule 42 of the Rules, would have on determination of seniority?

Adverting to the first question with regard to the claim of the ad hoc promotees of the Fast Track Courts for seniority, we begin by referring to the judgment of the Supreme Court in Brij Mohan Lal (1st case), supra, in para 10 of which as many as 20 directions were issued, the first one being that preference for appointment of Judges of the Fast Track Courts is to be given by ad hoc promotions from amongst eligible judicial officers for which the High Court shall follow the provisions in force in the matter of promotion to such posts of Superior/Higher Judicial Services. But the 14th direction is quite relevant for determination of the question raised before us as to whether benefit of seniority can be claimed/granted for

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such ad hoc service, which reads as under:-

"14. No right will be conferred on Judicial Officers in service for claiming any regular promotion on the basis of his/her appointment on ad-hoc basis under the Scheme. The service rendered in Fast Track Courts will be deemed as service rendered in the parent cadre. In case any Judicial Officer is promoted to higher grade in the parent cadre during his tenure in Fast Track Courts, the service rendered in Fast Track Courts will be deemed to be service in such higher grade."

The Supreme Court in Brij Mohan Lal (2nd case), supra, has made it further clear in para 7 of the report thus:-

"7. This Court had foreseen the possibility of the closure of the Fast Track Courts Scheme (FTC Scheme). It directed that the service in the FTCs will be deemed as service of promoted Judicial Officers rendered in the parent cadre. However, no right would accrue to such recruits promoted/posted on *ad hoc* basis from the lower judiciary for regular promotion on the basis of such appointment."

The Supreme Court in Brij Mohan Lal (2nd case), supra, in para 65 of the report, has observed that the first and foremost question that required consideration is whether the appointees have a right to the post? In order to answer that question, the Supreme Court referred to the letters of appointment which were issued to the appointees, particularly the appointees in the States of Gujarat, Rajasthan, Orissa, Andhra Pradesh and on somewhat similar lines, even in other States. It may be useful to note that in para 26 of the judgment in Brij Mohan Lal (2nd

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case), supra, the Supreme Court referred to Writ Petition (C) No.203 of 2010 titled M.K. Sharma Vs. Rajasthan High Court, wherein the members of the regular service cadre of Civil Judges (Senior Division) from the State of Rajasthan,

had been promoted as ad hoc FTC Judges and had worked for more than five years in that post. They questioned the correctness of the notification dated 15.04.2010 inviting applications for limited competitive examination requiring them to take such examination. In para 35 of the report, the Supreme Court noticed that these persons were appointed ad hoc Additional District Judges under Rule 22 of the Rules of 1969, which provided for 'temporary' or 'officiating' appointments. The petitioners therein relying on the Rules of 1969, claimed regularization without taking the written examination. The Supreme Court then formulated the question "whether the appointees have a right to the post?" In that context, the Supreme Court in para 177 to 179 of the report, held as under:-

"177. In the case of State of Rajasthan, it is the Judicial Officers from the cadre of Civil Judge, Senior Division, who were promoted as FTC Judges. They have continued to hold those posts for a considerable period. According to these petitioners, they were promoted to the Higher Judicial Services as per Rules and, therefore, keeping in view the order of this Court in the case of *Madhumita Das* (supra) as well as the very essence of the FTC Scheme, they should be absorbed as members of the regular cadre of Higher Judicial Services of the State of Rajasthan.

The State Government had issued a directive that they should undertake the limited competitive examination for their regular promotion/ absorption in the higher cadre. These officers questioned the correctness of this directive on the ground that they were promoted as Additional Sessions Judges (FTC) under the Rules and, therefore, there was no question of any further requirement for them to take any written examination after the long years of service that they have already put in in the Higher Judicial Services.

178. The Rajasthan Judicial Service Rules, 2010 are in force for appointment to the Higher Judicial Services of the State. The judgment of this Court in All India Judges' Association (1st case) (supra) as well as the relevant Rules contemplate that a person who is to be directly appointed to the Higher Judicial Services has to undergo a written examination and appear in an interview before he can be appointed to the said cadre. As far as appointment by promotion is concerned, the promotion can be made by two different modes, i.e., on the basis of seniority-cum-merit or through out of turn promotion wherein any Civil Judge, Senior Division who has put in five years of service is required to take a competitive examination and then to the extent of 25 per cent of the vacancies available, such Judges would be promoted to the Higher Judicial Services.

179. It was admitted before us by the learned counsel appearing for the petitioners that these officers who were promoted as ad hoc FTC Judges had not taken written any competitive examination before their promotion to this post under the Higher Judicial Services. In other words, they were promoted on ad hoc basis depending on the availability of vacancy in the FTCs. Once the Rules required a particular procedure to be adopted for promotion to the regular posts of the Higher Judicial Services, then the competent authority can effect the promotion only by that process and none other. In view of the admitted fact that these officers have not taken any written examination, we see no reason as to how the challenge made by these Judicial

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Officers to the directive issued by the State Government for undertaking of written examination may be sustained. Thus, the relief prayed for cannot be granted in its entirety."

As regards the right of the Special Judges, appointed as Additional Sessions Judges, in the Fast Track Courts on ad hoc basis, the Supreme Court in V. Venkata Prasad and Others Vs. High Court of Andhra Pradesh and Others – (2016) 11 SCC 656, held that appointment in the Fast Track Courts were made on ad hoc in nature and no right would accrue to such recruits promoted/posted on ad hoc basis from the lower judiciary for regular promotion on the basis of such appointment.

The question raised before the Supreme Court in Debabrata Dash and Another Vs. Jatindra Prasad Das & Others, supra, was also whether the service rendered by writ petitioner in the Fast Track Court as Additional District Judge is to be taken into account while fixing seniority after regularization of his service in the Senior Branch cadre under the Orissa Superior Judicial Service Rules, 1963. While the Orissa High Court allowed the writ petition directing that he should be given seniority from the date of his joining the post of Additional District Judge on 26.04.2002 in the Fast Track Court, the Supreme Court reversed the judgment by holding that in the absence of vacancy in the Senior Branch cadre of service to be filled up

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by promotion on the relevant date, no promotion could have been accorded on ad hoc basis or otherwise under the 1963 Rules.

The Supreme Court in Veena Verma, supra, in particular context of the Rajasthan Rules of 1969, made it clear in no uncertain terms that mere creation of posts beyond the cadre strength mentioned in Schedule-I does not automatically imply increase in the cadre strength in service under sub-rule (2) of Rule 6 of the Rules. The strength of the service may be varied by the Governor from . time to time in consultation with the High Court by appropriate order under Rule 6(2), therefore the posts created outside the cadre without amending Schedule-I could not be included while calculating the strength of service. The temporary and permanent posts created outside the cadre cannot be taken into consideration for determination of the strength of the cadre. This law was enunciated by the Supreme Court while interpreting the Rules of 1969 despite the High Court administration supporting the finding to the contrary recorded by its Division Bench on judicial side.

The only justification given by the High Court for placing all those who have been promoted on ad hoc basis en-block higher in seniority is the revision of cadre strength

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initially from 150 to 245 and thereafter from 246 to 255 and then from 256 to 265 and lastly from 266 to 372. It would be evident from the following as to for what reason the officers from serial no.206 to 519 have been given respective placement in the provisionally seniority list:-

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- from serial no.206 to 299 due to revision in the cadre strength from 150-245
- from serial no.303 to 330 due to retirement of the officers serving within the aforesaid cadre strength
- from serial no.331 to 340 due to increase of cadre strength from 246 to 255
- from serial no.341 to 361 due to retirement of the officers within the aforesaid cadre strength
- from serial no.362 to 371 due to revision of cadre strength from 256 to 265
- from serial no.372 to 394 due to retirement of the officers within the aforesaid cadre strength
- from serial no.395 to 501 due to revision of the cadre strength from 266 to 372
- from serial no.502 to 519 due to retirement of the officers within the aforesaid cadre strength.

Rule 47(5) of the Rules of 2010 provides that the seniority of direct recruits vis-a-vis the promotees appointed to the cadre of District Judge shall be determined in the order of their names placed in the select list prepared under Rule 42. Here the phraseology "the promotees appointed" should include both who have been promoted on the basis of merit-cum-seniority and those

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promoted on the basis of Limited Competitive Examination. But Rule 47(5) has a proviso to the effect that the persons promoted under Rule 15 shall not be given seniority over the direct recruitee. Such intention of the rule making authority further becomes clear in making the departure from the earlier provision contained in Rule 31(4). Elsewhere in the same Rules, Rule 15 provides for temporary or officiating appointments. It envisages that such appointment shall be for a maximum period of one year and such appointment shall not confer any rights upon the person so appointed. It may be noted that Rule 15 of the Rules of 2010 refers to the words 'temporary' and 'officiating'. These two words in practice have been interex-changeably used for the word 'ad hoc' in all the orders of ad hoc promotions granted to various officers by the High Court.

In view of the position of law discussed above, we are not persuaded to countenance the submission that the promotees against the posts outside the cadre should be taken to have been promoted from the date of their ad hoc promotion either in the fact track courts or any other court, for the purpose of grant of seniority with reference to proviso to Rule 24 even though their regular promotion has actually taken place after the Rules of 1969 were repealed

and the Rules of 2010 were promulgated on 19.01.2010. We also cannot uphold the argument that any right stood crystallized in favour of such promotees by reason of prescription made in proviso to Rule 24 and such right, by virtue of the savings clause under Rule 57 of the Rules of 2010, would remain protected so as to entitle them to claim seniority from the date of initial promotion on ad hoc basis even if their regular promotion has taken place later than the promulgation of the Rules of 2010. We are not examining the correctness of the order granting selection scale to certain officers by counting the ad hoc service towards requisite period of five years, but that cannot justify giving the benefit of seniority on the basis of ad hoc promotion in view of the interpretation of the extant rules we have taken in the light of settled proposition of law. In our considered view, all those who were promoted on ad hoc basis earlier under the Rules of 1969, prior to promulgation of the Rules of 2010, can be given seniority only from the date of their substantive appointment, upon regular promotion, which took place after the Rules of 2010 came into force with effect from 19.01.2010. There is therefore no legal justification for en-bloc placement of such officers in the provisional seniority list on the basis of revision of cadre strength, when temporary/permanent posts included in the cadre with increase of its strength

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from 150 to 245 and every time later when the cadre strength was revised from 246 to 255, 256 to 265 and 266 to 372 respectively.

Coming now to the second question as to initiation of the process for direct recruitment, whether it should be taken to have been commenced on 15.04.2010 when the first notification for recruitment was issued or on 19.07.2011, when fresh recruitment notification was issued, we have analyzed the law enunciated by the Supreme Court in Union of India and Others Vs. N.R. Parmar and Others - (2012) 13 SCC 340. The Supreme Court in that case held that "It is not necessary, that the direct recruits for vacancies of a particular recruitment year, should join within the recruitment year (during which the vacancies had arisen) itself. As such, the date of joining would not be a relevant factor for determining seniority of direct recruits. It would suffice if action has been initiated for direct recruit vacancies, within the recruitment year in which the vacancies had become available." But these observations were made while interpreting ON dated 02.02.2000 of the Government of India in the context of the facts of that case. That being the position, it was held that "even if the examination for the said recruitment is held in a subsequent year, and the result is declared in a year later (than the one in which the examination was held), and the selected candidates joined in a further later year (than the one in which the result was declared), the selected candidates will be entitled to be assigned seniority, with reference to the recruitment year (in which the requisition of vacancies was made).

In the case at hand, it should be noted that the notified vide initially of recruitment was process advertisement dated 15.04.2010, but the entire selection process both by direct recruitment as well by promotion through LCE was abandoned pursuant to decision of the Full Court, which is evident from the order of the Registrar General of the Rajasthan High Court dated 22.09.2010, whereby it was decided that recruitment process shall be initiated afresh. New process of selection/recruitment was started in both these categories by notification dated 19.07.2011. Out of 41 candidates, who were selected in the year 2013 by way of direct recruitment pursuant to the said notification, there are at-least 15 such candidates, whose names did not find place either in the eligibility list or rejection list, as per the information furnished by the Examination Cell of the High Court. These names are - (1) Shri Malkhan Singh, (2) Shri Ram Suresh Prasad, (3) Shri Manchha Ram Suthar, (4) Shri Keshav Kaushik, (5) Shri

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Dinesh Tyagi, (6) Shri Hariom Sharma Attri, (7) Shri Arun Kumar Beriwal, (8) Shri Hukam Singh Rajpurohit, (9) Ms. Shivani Singh, (10) Shri Mashroor Alam Khan, (11)Rameshwar Prashad Choudhary, (12) Ms. Meenakshi Sharma, (13) Ms. Anu Aggarwal, (14) Shri Kishan Chand and (15) Shri Satish Kumar. This proves that either they were not eligible, or even if eligible, they did not apply in response to the earlier notification for recruitment dated 15.04.2010. We are therefore not inclined to uphold the claim of direct recruits that they should be conferred the benefit of seniority from the year 2010. In any event, the direct recruits cannot claim seniority earlier than initiation of fresh process of selection pursuant to notification dated 19.07.2011 during the year 2011-12. The result of this would be that these direct recruits would not be entitled to claim seniority over at least those 47 officers, who were promoted on regular basis vide order dated 21.04.2010 in the year 2010-11 after the Rules of 2010 came into force. The direct recruits cannot therefore claim seniority above those officers, who were promoted on regular basis soon after promulgation of the Rules of 2010, when they were not even borne on the cadre.

This now brings us to the third question with regard to seniority to be assigned to those who qualified LCE, a

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common yardstick has to be applied for fixation of seniority of officers in this category. While in respect of the first batch of the officers of LCE quota selected in the year 2013, their same inter-se seniority was maintained on the basis of merit of Limited Competitive Examination.

basis of merit of Limited Competitive Examination. However, when the subsequent batch of LCE was selected vide order dated 05.02.2016, the placement of their interse seniority was made on the basis of their seniority in the cadre of Senior Civil Judge. Contention of some of the officers in this batch of the LCE promotees is that had the intention of the rule-making-authority been to maintain the inter-se seniority of the officers as in the cadre of Senior Civil Judge, it would have certainly given an explanation below Rule 32(2), similar to one contained in the Rule 32(1) pertaining to 65% posts of the promotion quota that suitability shall not affect the inter-se seniority in the cadre of Senior Civil Judge. This having not been so clarified in Rule 32 (2), by way of a corresponding explanation thereunder, it should be assumed that framers of the Rules intended to give them seniority on the basis of merit secured by them in the LCE. We are however not inclined to countenance this submission in the light of specific provision contained in Rule 47(4) of the Rules of 2010, which inter-alia provides that "inter-se seniority of persons promoted to the District Judge cadre in the same year shall

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be the same as it was on the post held by them at the time of promotion." Despite Rule 47 of the Rules of 2010 pertaining to seniority, commencing with phraseology "Subject to the other provisions of these Rules", there can be no other interpretation because there is no conflict between what is prescribed in Explanation to Rule 32 (1) and sub-rule (4) of Rule 47 of the Rules of 2010, both of which mandate that inter-se seniority of the officers promoted in the same year shall be the same as it was in the cadre of Senior Civil Judge, though in the explanation aforesaid it has been stated by way of abandoned caution that qualifying the suitability test shall not affect the interse seniority of the officers. Apparently, the rule making authority has, in this Explanation, visualized the possibility where a senior officer may qualify the suitability test later than his junior, and therefore provided that this should not adversely affect his seniority. As regards the view taken by the Supreme Court in Punjab and Haryana high Court Vs. State of Punjab, supra, holding that seniority position of the officers promoted out of turn on the basis of Limited Competitive Examination, shall be fixed in accordance with their merit in the examination, that judgment is distinguishable because afore-noted finding is based on interpretation of Rule 12(3) of the Punjab Superior Judicial Service Rules referred to in para 34 of the judgment, which

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categorically provided that "The inter-se seniority of out of turn promoted officers shall be in the order of merit as determined by the High Court", whereas there is no such similar provision in the Rules of 2010. On the contrary, Rule 47(4) of the Rules of 2010 provides for reflecting inter-se seniority of persons promoted to the District Judge cadre in the same year as it was reflected on the post of Senior Civil Judge.

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Moreover, recruitment by way of promotion under Rule 32(2) read with its sub-rule (5) is made on the recommendation of the committee, which takes into consideration performance of the officer in examination, the service record and the performance in the interview so as to assess the suitability of the candidates for promotion subject to the candidate satisfying the condition of having obtained 'outstanding' or 'very-good' entries at-least for three years in the last preceding five years with no adverse remarks. Written examination alone therefore does not constitute the sole criteria for assessment of the suitability of the candidate for the purpose of promotion. We are therefore of the view that merit of those promoted through LCE should by virtue of Rule 32(2) be considered as the benchmark for promotion, inter-se seniority amongst them in the feeder cadre being maintained by prescription of Rule

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47(4), subject to the exception that if an officer by regular method of promotion is able to otherwise secure promotion in the same year in the regular line on his turn and on that basis he gets a higher placement in the seniority, regardless of his selection in the LCE, he should not be put to a disadvantageous position and allowed to retain his position in the seniority based on his regular promotion. In other words, such officer would be entitled to retain seniority, either on the basis of LCE or on the basis of regular promotion, whichever is more beneficial to him.

Adverting now to the fourth and the last question with regard to applicability of roster system for fixation of seniority in cyclic order, this question in the context of quota-rota rule has been touched upon by the Supreme Court in a recent judgment in Punjab and Haryana High Court Vs. State of Punjab, supra. That case also arose out of dispute of seniority amongst the promotees, direct recruits and those promoted in LCE, to Punjab Superior Judicial Service. The Punjab & Haryana High Court published the inter-se seniority list of the officers on 24.12.2015. The promotees and direct recruits filed writ petitions challenging the seniority list before the Punjab & Haryana High Court on judicial side. The argument of the direct recruits was that the Supreme Court already in All

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India Judges' Association and Others Vs. Union of India and Others (1st case), supra, with a view to minimize the interse dispute of seniority in the Higher Judicial Service, has introduced roster in seniority. The Supreme Court referring to para 29 of the judgment in All India Judges' Association, supra, held that the least amount of litigation in the country, is where quota system in recruitment exists, and where a roster system is followed. The Supreme Court expressed in All India Judges' Association, supra, that once the roster system is followed there would be no further dispute in fixing of seniority. It was also held that the existing relative seniority of the members of the higher judicial service has to be protected but the roster has to be evolved for the future. All the High Courts and the State Governments were directed to frame appropriate rules and adopt the uniform method. The Supreme Court in Punjab and Haryana High Court, supra, held that its judgment in All India Judges case (supra) being prospective, the ratio of officers, as existing before unamended rules, can not be adversely affected. Highlighting the importance of the roster for determination of the seniority, however the Supreme Court held that rota and quota in service jurisprudence is well known concept, which finds reflected in large number of service rules of different services.

The Supreme Court in Punjab and Haryana High Court

Vs. State of Punjab, supra, relied on its earlier judgment in Union of India and Others Vs. N.R. Parmar, supra, in which importance of adherence to the roster system was highlighted in the following terms:-

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"53. In the present case, process for all the three streams was completed in the year 2008 and all the officers of three streams had joined in the same year. The submission that quota rota rule was broken or seniority will be affected because of joining of one category of officers earlier cannot be accepted. It is also relevant to notice that purpose of statutory rules and laying down a procedure for recruitment was to achieve the certainty. Officers belonging to different streams have to be confidant that they shall be recruited under their quota and get seniority as per their quota and roster. In event, the seniority is to be fixed with date of joining of particular stream, it will lead to uncertainty and making seniority depending on administrative authorities, which is neither in the interest of service nor serve the cause of justice. We, thus, conclude that roster is fully applicable for determination of seniority. Officers of different streams selected in a particular year even though they were allowed to join the post on different dates shall not affect their inter se seniority, which is to be decided on the basis of roster."

In B.S. Mathur and Another Vs. Union of India and Others - (2008) 10 SCC 271, the Supreme Court underlying the importance of the seniority in the judicial service where there are limited avenues of advancement in career, observed that seniority even by one day may materially affect future prospects of an officer in term of chances of elevation to the High Court. Dispute in that case was between the direct recruit and promotee judicial officers appointed from 1995 to 2006. The Supreme Court held that the principle of "continuous length of service" should be applied for determining the inter-se seniority of officers appointed up to the year 2006. However, roster system should be followed for the subsequent period, because the Supreme Court in All India Judges Association (III case), supra, has directed all the High Courts to make necessary providing for Rules relevant amendments in the determining the inter-se seniority on the basis of 40 point roster considered and approved in its earlier case in R.K. Sabharwal and Others Vs. State of Punjab - (1995) 2 SCC 745.

A.

Undeniably, Rule 31(4) of the Rules of 2010 provides that for the purpose of proper maintenance and determination of seniority of persons appointed through aforesaid three sources, a roster for filling of vacancies based on quota of vacancies reserved here-in-above, as given in Schedule-V, shall be maintained. This roster shall operate prospectively. Rule 42 of the Rules of 2010 pertaining to "select list", provides that "As far as possible", a select list by putting candidates in cyclic order as provided in Schedule-V, shall be prepared by the Court. The rule making authority has thus emphasized for

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preparation of the select list in cyclic order of the officers promoted/appointed from all the three modes. It would be an ideal situation if the year-wise determination of vacancies is held on the due date and at the same time, recruitment to the posts by all three methods, namely, 65% by promotion on the basis of merit-cum-seniority, 10% by promotion on the basis of Limited Competitive Examination and 25% by direct recruitment from amongst the members of the Bar, takes place within the relevant year. But the facts of the present case depict a different picture. Every year commences from 1st April and ends on 31st March. Initially 58 vacancies were determined by notification dated 31.03.2010 for recruitment in the cadre of District Judge, Out of the aforesaid 58 vacancies, 36 vacancies were for direct recruitment and remaining 22 vacancies were for promotion through LCE of Senior Civil Judges having completed five years service. Though the advertisement dated 15.04.2010 was issued for filling of the vacancies in the quota of direct recruitment and LCE but the process of selection had to be abandoned for certain reasons pursuant to decision of the Full Court, which decided to hold the recruitment afresh. The а made subsequent notification dated 31.03.2011 combined determination of the vacancies for the years 2010-11 and 2011-12 and this time total 94 vacancies were

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determined, out of which 39 were for direct recruitment, 22 were for LCE and 33 were for promotion. Fresh 19.07.2011 advertisement was issued on inviting applications for filling up the vacancies meant for direct recruitment as well as for LCE. It was in this year that all 39 vacancies notified for direct recruitment quota were filled. However, out of 22 vacancies meant for LCE, only 8 vacancies could be filled in and remaining vacancies were migrated to regular promotion quota, which otherwise had only 33 vacancies. In this manner, total 43 vacancies were filled in by regular promotion. The names of the officers promoted/appointed were placed in the cyclic/roster order issued on 15.07.2013. One candidate in the direct recruitment quota, who did not join, was replaced by Ms. Sonika Purohit appointed vide order dated 14.11.2013. Recommendation of promotion qua two candidates was kept in sealed cover and upon their exoneration in disciplinary proceedings, they were appointed in promotion quota vide order dated 08.05.2015.

Unfortunately, in all succeeding three years, no recruitment could take place, though the determination of vacancies was made regularly. 29 vacancies were determined for the year 2012-13 by notification dated 02.06.2012, which included 7 vacancies for direct

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recruitment, 4 for LCE and 18 for regular promotion. Thereafter, combined determination of 150 vacancies for the years 2012-13 and 2013-14 was made by notification dated 31.03.2013, which included 37 posts for direct recruitment, 14 posts for LCE and 99 posts for regular promotion. But the notification dated 31.03.2013 was soon revised vide notification dated 15.01.2014 and the vacancies so determined were increased to 164, which included 40 for direct recruitment, 29 for LCE and 95 for regular promotions. This time also no recruitment could take place from any of the three streams. Again a further combined determination of vacancies was made vide notification dated 01.04.2014 for the years 2012-13, 2013-14 and 2014-15. Total 186 vacancies were determined, out of which 41 vacancies were for direct recruitment, 29 vacancies for LCE and 116 vacancies for regular promotion. Again no recruitment could take place in that year, owing to which vacancies of all the three streams could not be filled and therefore ad-hoc promotees continued to work. It is in this scenario that composite determination of 207 vacancies was made vide notification dated 31.03.2015 for all four years, namely, 2012-13, 2013-14, 2014-15 and 2015-16. Out of these 207 vacancies, 44 were for direct recruitment, 29 for LCE and 134 for regular promotion. It was only in this year that recruitment by all the three

modes was made and a common select list as per the roster in the cyclic order provided in Scedule-V as per Rule 42 of the Rules of 2010 was issued on 05.02.2016 for substantive appointment of a total 175 officers. As against 44 posts meant for direct recruitment, 20 appointments were made in this order with one additional direct recruitment of Shri Akhilesh Kumar by order dated 17.06.2016. As against 29 posts meant for LCE, 14 officers were appointed vide aforesaid order dated 05.02.2016 and remaining vacancies of LCE stood transferred by virtue of proviso to Rule 32(2). Since 15 unfilled vacancies of LCE were transferred to the quota of regular promotion by virtue of Rule 32(2) of the Rules of 2010, as against 134 vacancies determined for regular promotion, 147 appointments were actually made by regular promotion.

In the provisional seniority list, we find that the officers, who were promoted on regular basis by order dated 21.04.2010 have been placed from serial no.206 to 250 and we see no infirmity in their placement as such. Thereafter, Shri C.P. Shrimali (S.No.251), Shri Jag Mohan Agarwal-I (S.No.252), Shri Shiv Dayal Singh (S.No.253), Shri Jhabar Mal Jat (S.No.254), Shri Gyarsi Lal Sharma (S.No.255) and Shri Dharam Dutt Sharma (S.No.256) have also rightly been placed in the provisional seniority list. Shri

Abhay Jain was placed at no.1 in the merit of selection of direct recruitment of the year 2013 but after his discharge from service during probation, Shri Chanchal Mishra was ranked next officer in the merit list of direct recruitees in his lot and was placed at serial no.8 in the roster order dated 15.07.2013. The High Court has however omitted the name of Shri Chanchal Mishra, who should have figured at serial no.257 after Shri Dharam Dutt Sharma as per the cyclic order. But Shri Chanchal Mishra has been placed at serial no.326 and it is from that serial number onwards that the High Court has started operating the roster system. In doing so, it has placed all other promotee officers from serial no.257 onwards above the direct recruits by applying the proviso to Rule 24 of the Rules of 1969 on account of revision of cadre strength from 150 to 245 with effect from 19.01.2010. This appears to have been done on the assumption that since these officers were already working on ad hoc basis prior to enforcement of the Rules of 2010, their right to claim seniority from the date of ad hoc promotion, would survive, even if thev are regularly/substantively promoted at a later point of time, and therefore they would be entitled to be placed en-bloc above the direct recruits. Out of these, some of the officers in between secured regular promotions and certain other

promotee officers have been placed above the direct

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recruits on account of retirement of the officers, who were already working within the strength of the cadre. We are, however, unable to approve of such a reasoning. Even this cannot be considered as a valid criteria for giving them higher seniority prior to the date of regular promotion.

As far as the period subsequent to the roster order dated 15.07.2013 is concerned, the determination of vacancies was made every year fairly regularly as noticed above, but actual recruitment from none of the three modes could take place in any one of the years 2012-13, 2013-14 and 2014-15. Finally again the recruitment process commenced by notification dated 26.04.2015 in the year 2015-16. Since the vacancies of all four years, viz., 2012-13, 2013-14, 2014-15 and 2015-16, were combined, even if some of the officers were in between allowed to continue on the post of Additional District & Sessions Judge on ad hoc basis, they cannot in view of the afore-discussed provisions of the Rules claim seniority on that basis. The vacancies of all these four years having been determined as those of the year 2015-16, all the appointments, by direct recruitment, LCE or regular promotion, should be deemed to belong to the year 2015-16.

Name of Shri Nahar Singh Meena, the last candidate promoted in the roster order dated 15.07.2013 at serial

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seniority list. It is only after him that the High Court has placed name of Ms. Sonika Purohit at serial no.368, who was appointed by order dated 14.11.2013 against the vacancy caused by non-joining of Shri Malkhan Singh, a candidate selected against direct recruitment quota in the order dated 15.07.2013. Perusal of the provisional seniority list shows that all 56 officers starting from Shri Satish Kumar Vyas (S.No.369) upto Shri Jai Prakash Narain Purohit (S.No.423), promoted on ad hoc basis vide order dated 21.04.2014 as Additional District Judge in the DJ cadre under Rule 15 of the Rules of 2010, have been wrongly assigned higher seniority. Thereafter, 26 officers starting from Shri Paras Kumar Jain (S.No.424) upto Shri Jagendra Kumar Agarwal (S.No.450), all promoted on ad hoc basis by order dated 21.04.2015 also have been wrongly assigned higher seniority in the provisional seniority list. The next slot of officers starting from Shri Ashok Kumar Agarwal (S:No.451) onwards though have promoted on regular basis by order dated been 05.02.2016, but they have been all placed en-bloc senior to those who were selected against direct recruitment quota. Surprisingly, the cadre strength was initially increased with

the enforcement of the Rules of 2010 on 19.01.2010, but the High Court administration has applied the same analogy

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no.88 finds place at serial no.367 in the provisional

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of revision of cadre strength even on three subsequent occasions for placing all the officers appointed on ad hoc basis en-bloc in the seniority above those directly recruited. Some of the officers, who though got regular promotion vide order dated 05.02.2016, deviating from the roster point indicated in the order of promotion dated 05.02.2016, have been placed en-bloc above the officers of direct recruitment and LCE quota by wrongly applying the proviso to Rule 24 as if this repealed Rule would perpetually survive by mere reason of ad hoc promotions, for each succeeding year. Grant of benefit of seniority to officers promoted on ad hoc basis was thus contrary to the provisions contained in Rule 15 and 47(4).

Taking all the aforementioned circumstances into account, we are inclined to hold that each of the years 2012-13, 2013-14, 2014-15 for the purpose of operating the roster system should be treated as zero recruitment year and that the recruitment against combined 207 vacancies determined for these years and the year 2015-16, should be taken as the vacancies of the year 2015-16, should be taken as the vacancies of the year 2015-16 so as to make the Rule 42 of the Rules of 2010 workable, which begins with the phraseology "As far as possible", a select list as provided in Schedule-V shall be prepared by the High Court. Such select list in the cyclic order as per

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the roster point was earlier prepared by order dated 15.07.2013 and also when the next regular selections took place vide order dated 05.02.2016 but this was not truly reflected in the seniority list. All the officers promoted on regular basis by order dated 05.02.2016 should be taken to have been substantively appointed from that date only. If this view is taken, no prejudice would be caused to any class of the officers as none of them would compete for promotion/appointment in their respective category in previous three years. Vacancies of all these three years having been clubbed with the vacancies of the year 2015-16 to be determined as the vacancies of that year, each one of them has had opportunity to compete with his fellow officers/candidates for substantive appointment by way of promotion/LCE/direct-recruitment, to the DJ cadre together. Conversely, if seniority of the year 2012-13 is granted to 18 promotee officers, to 77 officers of the year 2013-14, and to 21 officers of the year 2014-15, as per determination of vacancies of those years, it would tantamount to giving them the benefit of seniority of the ad hoc period of service retrospectively, which would not only be contrary to Rule 15 and proviso to Rule 47(5) but would also nullify the select list dated 05.02.2016, prepared in cyclic order as per roster system according to Rule 42 of the Rules of 2010. This would put all 116 promotee officers

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en-bloc above 21 directly recruited officers even though their regular selection had taken place in the same year 2015-16, and their substantive appointment was also made along-with all those promotees by the common roster order dated 05.02.2016. And if that is done, as a consequence, the fourth officer placed in above referred to select list, Singh Chundawat, from direct namely, Shri Man recruitment quota, would virtually come down to 95th rank in that select list. If however seniority list is prepared in conformity with the cyclic order given in the select list dated 05.02.2016 following the roster point given in Schedule-V as per mandate of Rule 42, supra, 21 directly recruited officers wold be spread against the roster points reserved for them in Schedule-V, which is already reflected in the roster order/select list dated 05.02.2016 - viz point no.4, 8, 12, 16, 20 and so on, upto 21st officer in direct recruitment quota, which would be just, balanced and equitable seniority placement in the interest of all the three groups. This is also so because if any other approach is taken for the officers appointed in direct recruitment quota, per force the same yardstick will have to be applied for the officers promoted in LCE quota, whose selection has also taken place together with promotees and direct recruits, which would frustrate all their efforts in getting out of turn promotion in 10% quota.

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We accordingly answer all the four questions posed on pages 25 and 26 above.

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The Registrar General of the Rajasthan High Court is directed to prepare the final seniority list in the light of conclusions that we have arrived at while answering the questions referred to above.

(Pradeep Nandrajog) CJ.

(Mohammad Rafiq) J.

(Sangeet Raj Lodha) J.

(Sandeep Mehta) J.

(Sanjeev Prakash Sharma) J.

RAJASTHAN HIGH COURT, JODHPUR

FINAL SENIORITY LIST OF OFFICERS OF DISTRICT JUDGE CADRE DRAWNAS PER REPORT OF HON'BLE COMMITTEE CONSTITUTED TO FINALIZE THE SENIORITY DULY APPROVED BY HON'BLE FULL COURT ON 14.03.2019.

| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 206. | RAJESH NARAIN SHARMA | Р | - | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 151 | |
| 207. | N.S. DADDHA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 152 | |
| 208. | HEMANT KUMAR JAIN | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 153 | |
| 209. | NARSINGH DASS VYAS | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 154 | |
| 210. | ASHOK KUMAR GUPTA | Р | 17.04.03 | 21.04.10 | 177. | 1901.10 | 155 | 26.05.11(CR) |
| 211. | SOM PRAKASH GODARA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 156 | 30.04.11 |
| 212. | UMA SHANKER VYAS | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 157 | |
| 213. | KEDAR LAL GUPTA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 158 | 31.07.17 |
| 214. | SURENDRA KUMAR JAIN | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 159 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | REGULAR APPOINTMENT MAY BE MADE | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|---------------------------------------|-------------------------------|--|
| 215. | DHARAM CHAND JAIN | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 160 | 30.11.13 |
| 216. | SHIV CHARAN BHUSHAN | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 161 | 30.11.12 |
| 217. | SANGEETA SHARMA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 162 | |
| 218. | PHOOL CHAND JHANJHARIYA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 163 | 31.10.17 |
| 219. | SHUBHA MEHTA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 164 | |
| 220. | RAVI KUMAR GUPTA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 165 | |
| 221. | RAM BABU CHATURVEDI | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 166 | 31.05.12 |
| 222. | KAMAL CHAND NAHAR | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 167 | 30.06.18 |
| 223. | VINOD KUMAR BHARWANI | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 168 | |
| 224. | MADAN GOPAL VYAS | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 169 | |
| 225. | MAHAVIR PRASAD SHARMA-I | Р | 17.04.03 | 21.04.10 | Due to revision of eadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 170 | |
| 226. | DEVENDRA PRAKASH SHARMA | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 171 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 227. | N.S. MERATWAL | Р | 17.04.03 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 172 | |
| 228. | RAJENDRA PRAKASH SONI | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.c.f. 19.01.2010 | 19.01.10 | 173 | |
| 229. | GAJANAND SHARMA | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 174 | 28.02.18 |
| 230. | RAVINDRA KUMAR JOSHI | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 175 | |
| 231. | ASHOK KUMAR JAIN-II | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.c.f. 19.01.2010 | 19.01.10 | 176 | |
| 232. | S.P. KAKRA | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 177 | |
| 233. | CHHOTU LAL | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 178 | 31.07.13 |
| 234. | YOGENDRA KUMAR PUROHIT | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 179 | |
| 235. | ASHOK KUMAR SHARMA- II | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 180 | 30.09.17 |
| 236. | RAJENDRA SINGH | Р | 3 -1 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 181 | 31.05.18 |
| 237. | VISHNU DUTT SHARMA-II | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 182 | 30.09.17 |
| 238. | BHUVAN GOYAL | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 183 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 239. | PRAVEER BHATNAGAR | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 184 | |
| 240. | MADAN LAL BHATI | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 185 | |
| 241. | ASHUTOSH KUMAR | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 186 | |
| 242. | OM KUMAR VYAS | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 187 | 30.06.16 |
| 243. | ANITA SHARMA | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 188 | |
| 244. | CHANDRA SHEKHAR SHARMA | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 189 | |
| 245. | NARESH CHUG | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 190 | 31.10.17 |
| 246. | PRABHULAL AMETA | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 191 | |
| 247. | PRAMIL KUMAR MATHUR | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 192 | |
| 248. | R.K. MAHESHWARI | Р | 13.12.04 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 193 | |
| 249. | GIRISH KUMAR SHARMA | Р | 11.01.08 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 194 | |
| 250. | ARCHANA AGARWAL | Р | 11.01.08 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 195 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 251. | SATYAJEET RAI | Р | 11.01.08 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 196 | 28.02.18 |
| 252. | NAWAL KISHORE SHARMA | Р | 11.01.08 | 21.04.10 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 197 | 30.04.17 |
| 253. | C.P. SHREEMALI | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 198 | |
| 254. | JAGMOHAN AGARWAL-I | Р | 25.03.13 (w.c.f.15.03.08) | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 199 | 31.03.13 |
| 255. | SHIV DAYALSINGH | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 200 | 31.07.15 |
| 256. | JHABAR MAL JAT | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 201 | 31.08.13 |
| 257. | GYARSILAL SHARMA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 202 | 31.07.17 |
| 258. | DHARAM DUTT SHARMA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 203 | 30.06.16 |
| 259. | CHANCHAL MISHRA | D | - | <u>15.07.13</u> 19.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 204 | |
| 260. | BHALLA RAM PARMAR | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 205 | 30.06.16 |
| 261. | NANDINI VYAS | LCE | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 206 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | REGULAR | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|----------|-------------------------------|--|
| 262. | GYAN PRAKASH GUPTA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 207 | |
| 263. | RAGHAVENDRA KACHAWAL | D | - | <u>15.07.13</u> 18.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 208 | |
| 264. | RAJENDRA KUMAR SHARMA-III | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 209 | |
| 265. | RAJENDRA SINGH CHOUDHARY | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 210 | |
| 266. | MAHENDRA SINGH SISODIA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 211 | |
| 267. | ASHWANIVIJ | D | - | <u>15.07.13</u> 17.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 212 | |
| 268. | RAMESH KUMAR SHARMA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 213 | |
| 269. | HARENDRA SINGH | р | 11.01.08 | <u>15.07.13</u> 08.05.15 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 214 | |
| 270. | DINESH KUMAR GUPTA | LCE | 21.04.10 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 215 | ā. |
| 271. | BALJEET SINGH | D | - | <u>15.07.13</u> 19.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 216 | |
| 272. | AYUB KHAN | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 217 | |
| 273. | YOGESH KUMAR SHARMA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 218 | 31.08.18 |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 274. | ATUL KUMAR SAXENA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 219 | |
| 275. | VIKRANT GUPTA | D | - | <u>15.07.13</u> 18.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 220 | |
| 276. | JAGDISH PRASAD SHARMA-IV | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 221 | 30.06.15 |
| 277. | PHOOL SINGH TOMAR | Р | 11.01.08 | <u>15.07.13</u> 08.05.15 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 222 | |
| 278. | MAHENDRA KUMAR SHARMA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 223 | 30.09.17 |
| 279. | HARUN | D | - | 15.07.13 18.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 224 | |
| 280. | SATYANARAIN VYAS | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 225 | |
| 281. | AJAY KUMAR SHARMA-I | LCE | 21.04.10 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 226 | |
| 282. | BRAJENDRA KUMAR | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 227 | |
| 283. | ANANT BHANDARI | D | - | <u>15.07.13</u> 22.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 228 | |
| 284. | AJAY SINGH | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 229 | |
| 285. | RAVI SHARMA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 230 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | APPOINTMENT | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|-------------|---|--|--|-------------------------------|--|
| 286. | RAM NIWAS JAT | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 231 | 31.10.15 |
| 287. | AJAY SHARMA | D | i manifi | <u>15.07.13</u> 07.08.13 | Due to revision of eadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 232 | |
| 288. | ALOK SUROLIA | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 233 | |
| 289. | ASHA KUMARI | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 234 | |
| 290. | PURAN KUMAR SHARMA | LCE | - | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 235 | |
| 291. | RAM SURESH PRASAD | D | | <u>15.07.13</u> 19.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 236 | |
| 292. | RAVINDER KUMAR | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 237 | |
| 293. | SIYARAGHUNATH DAN | Р | 11.01.08 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 238 | |
| 294. | B.L. BUGALIA | Р | 21.04.10 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 239 | |
| 295. | PRAVEEN KUMAR | D | | 15.07.13 | . — | - | | REMOVED ON 15.11.17 |
| 296. | SUDHIR KUMAR PAREEK | Р | 21.04.10 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 240 | |
| 297. | OMI PUROHIT | Р | 21.04.10 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 241 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 298. | PRATHVI RAJ SHARMA | Р | 21.04.10 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 242 | 30.09.16 |
| 299. | MANCHHA RAM SUTHAR | D | | <u>15.07.13</u> 17.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 243 | |
| 300. | URMILA VERMA | Р | 21.04.10 | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 244 | |
| 301. | RITATEJPAL | LCE | - | 15.07.13 | Due to revision of cadre strength from 150 to 245 w.e.f. 19.01.2010 | 19.01.10 | 245 | |
| 302. | KAMAL PRAKASH SAXENA | Р | 21.04.10 | 15.07.13 | On account of retirement of Shri Murari Lal Sharma-I on 31.01.2010 | 01.02.10 | 245 | 29.02.16 |
| 303. | KESHAV KAUSHIK | D | - | <u>15.07.13</u> 17.07.13 | On account of retirement of Shri Moti Singh Rathore on 31.01.2010 | 01.02.10 | 245 | |
| 304. | DEVENDRA DIXIT | Р | 21.04.10 | 15.07.13 | On account of retirement of Shri Babu Lal Vaishnav on 31.01.2010 | 01.02.10 | 245 | |
| 305. | RAJINDER KUMAR | Р | 21.04.10 | 15.07.13 | On account of retirement of Shri Ashok Kumar Saxena on 31.03.2010 | 01.04.10 | 245 | |
| 306. | MAHENDRA SINGH | Р | 21.04.10 | 15.07.13 | On account of Vol. Retirement of Shri Pramod Kumar Mathur on 01.04.2010 | 02/04/10 | 245 | 30.06.18 |
| 307. | ARUN KUMAR AGARWAL | D | 2.mm c | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri A.K. Tyagi on 03.04.2010 | 04.04.10 | 245 | |
| 308. | SATISH CHANDRA | Р | 21.04.10 | 15.07.13 | On account of retirement of Dr. Bhanwar Singh Bhati on 03.04.2010 | 04.04.10 | 245 | |
| 309. | YUDHISTHIR SHARMA | Р | 21.04.10 | 15.07.13 | On account of Dismissal from Service of Shri B.D. Sarashwat on 10.04.2010 | 11.04.10 | 245 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 310. | SANJEEV MAGO | LCE | - | 15.07.13 | On account of retirement of Shri A.M. Qureshi on 30.04.2010 | 01.05.10 | 245 | × |
| 311. | RUPA GUPTA | D | - | <u>15.07.13</u> 20.07.13 | On account of retirement of Shri Badri Lal Meena on 30.04.2010 | 01.05.10 | 245 | |
| 312. | MADHVI DINKAR | Р | 21.04.10 | 15.07.13 | On account of elevation of Shri K.C. Joshi on 24.05.2010 | 24.05.10 | 245 | |
| 313. | TANVEER CHOUDHARY | Р | 21.04.10 | 15.07.13 | On account of elevation of Shri S.S. Kothari on 24.05.2010 | 24.05.10 | 245 | |
| 314. | LAXMAN SINGH | Р | 21.04.10 | 15.07.13 | On account of retirement of Shri Shiv Singh Chouhan on 31.05.10 | 01.06.10 | 245 | V.R. 03.10.18 |
| 315. | SUNIL KUMAR PANCHOLI | D | - | <u>15.07.13</u> 17.07.13 | On account of retirement of Dr. Chandrika Prasad Sharma on 30.06.10 | 01.07.10 | 245 | |
| 316. | RAJESHWAR SINGH | Р | 21.04.10 | 15.07.13 | On account of retirement of Shri M.S. Vyas on 31.08.10 | 01.09.10 | 245 | 31.03.16 |
| 317. | DINESH TYAGI | D | - | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri Gautam Prakash Sharma on 31.08.10 | 01.09.10 | 245 | |
| 318. | AJEET KUMAR HINGER | LCE | - | 15.07.13 | On account of retirement of Shri Ajay Kumar Meena on 31.08.10 | 01.09.10 | 245 | |
| 319. | HARI OM SHARMA ATTRI | D | - | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri G.K. Gaur on 31.01.11 | 01.02.11 | 245 | |
| 320. | ASHOK CHAUDHARY | D | - | <u>15.07.13</u> 17.07.13 | On account of retirement of Shri Brij Lal Meena on 31.01.11 | 01.02.11 | 245 | |
| 321. | AJAY SHUKLA | LCE | - | 15.07.13 | On account of Vol. retirement of Shri V.K. Chawla on 24.02.11 | 25.02.11 | 245 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|--|-------------------------------|--|
| 322. | DEEPA GURJAR | D | - | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri H.R. Kuri on 31.03.11 | 01.04.11 | 245 | |
| 323. | RAJENDER KUMAR-II | D | | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri T.H. Samma on 31.03.11 | 01.04.11 | 245 | |
| 324. | ARUN KUMAR BERIWAL | D | - | <u>15.07.13</u> 23.07.13 | On account of retirement of Shri Srikrishna Joshi on 31.03.11 | 01.04.11 | 245 | |
| 325. | HUKAM SINGH RAJPUROHIT | D | | <u>15.07.13</u> 18.07.13 | On account of elevation of Smt. Nisha Gupta on 28.04.11 | 29.04.11 | 245 | |
| 326. | АЛТАВН АСНАКУА | D | - | <u>15.07.13</u> 20.07.13 | On account of elevation of Sh. N.K. Jain on 28.04.11 | 29.04.11 | 245 | |
| 327. | SHIVANI SINGH | D | - | <u>15.07.13</u> 22.07.13 | On account of elevation of Sh., P.K. Agarwal on 28.04.11 | 29.04.11 | 245 | |
| 328. | MASHROOR ALAM KHAN | D | | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri S.D. Tak on 30.04.11 | 01.05.11 | 245 | |
| 329. | HEMRAJ GAUR | D | - | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri B.P. Goswami on 30.04.11 | 01.05.11 | 245 | |
| 330. | TARA AGARWAL | D | - | <u>15.07.13</u> 17.07.13 | On account of retirement of Shri Som Prakash Godara on 30.04.11 | 01.05.11 | 245 | |
| 331. | ANIL BENIWAL | D | T | <u>15.07.13</u> 20.07.13 | On account of Compulsory retirement of Shri Uma Kant Agarwal on 26.05.11 | 27.05.11 | 245 | |
| 332. | RAMESHWAR PRASAD CHOUDHARY | D | - | <u>15.07.13</u> 18.07.13 | On account of retirement of Shri B.M. Gupta on 31.05.11 | 01.06.11 | 245 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | | WHICH REGULAR | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|------------------|-------------------------------|--|
| 333. | CHAKRAVARTTY MAHECHA | D | - | <u>15.07.13</u> 22.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 246 | |
| 334. | MEENAKSHI SHARMA | D | | <u>15.07.13</u> 17.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 247 | |
| 335. | SATYA NARAIN TAILORE | D | - | <u>15.07.13</u> 17.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 248 | |
| 336. | ANU AGGARWAL | D | | <u>15.07.13</u> 18.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 249 | |
| 337. | KISHAN CHAND | D | () | <u>15.07.13</u> 17.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 250 | |
| 338. | ALKA SHARMA | D | | <u>15.07.13</u> 18.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 251 | |
| 339. | SATISH KUMAR | D | | <u>15.07.13</u> 19.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 252 | |
| 340. | NAHAR SINGH MEENA | D | - | <u>15.07.13</u> 17.07.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 253 | |
| 341. | SONIKA PUROHIT | D | - | <u>14.11.13</u> 19.11.13 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 254 | |
| 342. | LAXMAN DUTT KIRADOO | Р | 07.04.10 | 05.02.16 | Due to revision of cadre strength from 245 to 255 on 10.06.2011 | 10.06.11 | 255 | |
| 343. | JHUMAR LAL CHOUHAN | Р | 21.04.10 | 05.02.16 | On account of retirment of Shri H.S. Saxena on 31.07.11 | 01.08.11 | 255 | |
| 344. | JAG MOHAN SHARMA | Р | 21.04.10 | 05.02.16 | On account of retirment of Shri Govind Ram Gupta on 31.07.11 | 01.08.11 | 255 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|--|-------------------------------|--|
| 345. | MAN SINGH CHUNDAWAT | D | - | <u>05.02.16</u> 17.02.16 | On account of retirment of Shri K.S. Bhatnagar on 30.09.11 | 01.10.11 | 255 | |
| 346. | NAIPAL SINGH | Р | 21.04.10 | 05.02.16 | On account of retirment of Shri Mithilesh Kumar Sharma on 30.09.11 | 01.10.11 | 255 | |
| 347. | SANDEEP KUMAR SHARMA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri B.D. Khandelwal on 31.10.11 | 01.11.11 | 255 | |
| 348. | RAJ VYAS | Р | 21.04.10 | 05.02.16 | On account of retirement of Ms. Chandra Kala Yadav on 30.11.11 | 01.12.11 | 255 | |
| 349. | UMESH KUMAR SHARMA | D | - | 05.02.16 | | - | - | TECHNICAL RESIGNED ON 16.09.16 |
| 350. | KAMAL CHHANGANI | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Bharosi Lal Gupta on 31.12.11 | 01.01.12 | 255 | |
| 351. | MUKESH | LCE | 21.04.14 | 05.02.16 | On account of retirement of Shri H.L. Chanda on 31.01.12 | 01.02.12 | 255 | |
| 352. | MUKESH BHARGAVA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri G.K. Pandey on 29.02.12 | 01.03.12 | 255 | |
| 353. | BANNA LAL JAT | D | | <u>05.02.16</u> 20.02.16 | On account of retirement of Shri Gopesh Dixit on 31.03.12 | 01.04.12 | 255 | |
| 354. | SHAILENDRA VYAS | Р | 21.04.10 | 05.02.16 | On account of Voluntary Retirement of Shri Anil Kumar Mishra on 05.04.12 | 06.04.12 | 255 | |
| 355. | PAWAN KUMAR SHARMA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Mohd. Anwar Alam on 30.04.12 | 01.05.12 | 255 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 356. | PRADEEP KUMAR JAIN | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Rambabu Chaturvedi on 31.05.12 | 01.06.12 | 255 | |
| 357. | SIMA AGARWAL | D | | 05.02.16 20.02.16 | On account of retirement of Ms. Baljit Kaur Matharu on 30.06.12 | 01.07.12 | 255 | |
| 358. | SHYAM SUNDER LATA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri R.K. Sharma-I on 31.07.12 | 01.08.12 | 255 | |
| 359. | NARENDRA KUMAR SHARMA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Dharam Singh Meena on 31.07.12 | 01.08.12 | 255 | |
| 360. | REKHA SHARMA | LCE | 21.04.15 | 05.02.16 | On account of retirement of Shri Kapil Bhargava on 31.07.12 | 01.08.12 | 255 | |
| 361. | UPENDRA SHARMA | D | | <u>05.02.16</u> 20.02.16 | On account of retirement of Shri C.N. Mathur on 31.07.12 | 01.08.12 | 255 | |
| 362. | UMA SHANKER SHARMA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Om Prakash Singh-II on 31.07.12 | 01.08.12 | 255 | |
| 363. | RAMESHWAR DAYAL ROHILA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Suresh Chandra Sharma on 31.07.12 | 01.08.12 | 255 | |
| 364. | HANUMAN PRASAD | Р | 21.04.10 | 05.02.16 | On account of Voluntary Retirement of Shri Prabodh Væhistha on 30.08.12 | 31.08.12 | 255 | |
| 365. | DEVENDER SINGH NAGAR | D | | <u>05.02.16</u> 18.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 256 | |
| 366. | REKHA BHARGAVA | Р | 21.04.10 | 05.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 257 | |
| 367. | SHIV KUMAR SHARMA | Р | 21.04.10 | 05.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 258 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|--|-------------------------------|--|
| 368. | MAMTA VYAS | Р | 21.04.10 | 05.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 259 | |
| 369. | SUNIL RANWHA | D | - | 05.02.16 18.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 260 | |
| 370. | ARUN KUMAR DUBEY | Р | 21.04.10 | 05.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 261 | |
| 371. | DALIP SINGH | LCE | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 262 | |
| 372. | SURENDRA SINGH | Р | 21.04.10 | 05.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 263 | |
| 373. | RAJ KUMAR | D | - | <u>05.02.16</u> 17.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 264 | |
| 374. | SANJAY KUMAR | Р | 21.04.10 | 05.02.16 | Due to revision of cadre strength from 255 to 265 on 31.08.2012 | 31.08.12 | 265 | |
| 375. | KRISHNA SWAROOP CHALANA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri J.D. Thanvi on 30.09.12 | 01.10.12 | 265 | |
| 376. | DEEPAK PANDEY | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Om Prakash on 30.11.12 | 01.12.12 | 265 | |
| 377. | SURENDRA KUMAR | D | | <u>05.02.16</u> 20.02.16 | On account of retirement of Shri Shiv Charan Bhushan on 30.11.12 | 01.12.12 | 265 | |
| 378. | SOHAN LAL SHARMA | Р | 21.04.10 | 05.02.16 | On account of retirement of Shri Sukhpal Bundel on 31.12.12 | 01.01.13 | 265 | |
| 379. | VIRENDRA KUMAR PATHAK | Р | 21.04.10 | 05.02.16 | On account of elevation of Shri Atul Kumar Jain on 21.01.13 | 21.01.13 | 265 | 31.07.15 |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | MAY BE MADE | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|-------------|-------------------------------|--|
| 380. | KHAGENDRA KUMAR SHARMA | LCE | 21.04.15 | 05.02.16 | On account of elevation of Shri Mahendra Kumar Maheshwari on 21.01.13 | 21.01.13 | 265 | |
| 381. | SACHIN GUPTA | D | - | 05.02.16 19.02.16 | On account of elevation of Shri Vishnu Kumar Mathur on 21.01.13 | 21.01.13 | 265 | |
| 382. | RAJVEER SINGH | Р | 21.04.10 | 05.02.16 | On account of elevation of Shri Banwari Lal Sharma on 21.01.13 | 21.01.13 | 265 | |
| 383. | MUKESH TYAGI | Р | 21.04.10 | <u>01.10.18</u> wef 05.02.16 | On account of retirement of Shri Ram Charan Meena on 31.01.13 | 01.02.13 | 265 | |
| 384. | SATISH KUMAR VYAS | Р | 21.04.14 | 05.02.16 | On account of retirement of Shri Amar Chand Singhal on 31.03.2013 | 01.04.13 | 265 | |
| 385. | AKHILESH KUMAR | D | | <u>17.06.16</u> 01.07.16 | On account of retirement of Shri PC Jain-II on 31.03.2013 | 01.04.13 | 265 | |
| 386. | DEEP CHANDRA JOSHI | Р | 21.04.14 | 05.02.16 | On account of retirement of Shri R.C. Ramdhari on 31.03.2013 | 01.04.13 | 265 | |
| 387. | MUKESH SRIVASTAVA | Р | 21.04.14 | 05.02.16 | On account of retirement of Shri Jag Mohan Agarwa-1 on 31.03.2013 | 01.04.13 | 265 | |
| 388. | PARAS KUMAR JAIN | Р | 21.04.15 | 05.02.16 | On account of retirement of Shri Hari Ram Jat on 30.04.2013 | 01.05.13 | 265 | |
| 389. | ANOOP KUMAR PATHAK | D | - | <u>05.02.16</u> 17.02.16 | On account of retirement of Shri Jagdish Prasad Sharma-II on 31.05.2013 | 01.06.13 | 265 | |
| 390. | BHARAT BHUSHAN GUPTA | Р | 21.04.14 | 05.02.16 | On account of Voluntary Retirement of Shri P.M. Baindha on 29.06.13 | 30.06.13 | 265 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 391. | ALKA BANSAL | LCE | 21.04.15 | 05.02.16 | On account of retirement of Shri. R.K. Bansal on 30.06.2013 | 01.07.13 | 265 | |
| 392. | YOGENDRA SHARMA | Р | 21.04.14 | 05.02.16 | On account of retirement of Shri Tara Chand Soni on 30.06.2013 | 01.07.13 | 265 | 30.09.16 |
| 393. | GHANSHYAM SHARMA | D | - | <u>05.02.16</u> 20.02.16 | On account of retirement of Shri M.K. Agarwal on 31.07.2013 | 01.08.13 | 265 | |
| 394. | INDU PAREEK | Р | 21.04.14 | 05.02.16 | On account of retirement of Shri Chhotu Lal on 31.07.2013 | 01.08.13 | 265 | |
| 395. | RATAN LAL MOOND | Р | 21.04.14 | 05.02.16 | On account of retirement of Shri B.N. Bhatt on 31.08.2013 | 01.09.13 | 265 | |
| 396. | MAHESH KUMAR SHARMA | Р | 21.04.14 | 05.02.16 | On account of retirement of Shri H.R. Nagori on 31.08.2013 | 01.09.13 | 265 | |
| 397. | OM PRAKASH SHARMA | D | | <u>05.02.16</u> 17.02.16 | On account of retirement of Shri Jhabar Mal Jat on 31.08.2013 | 01.09.13 | 265 | |
| 398. | BUDHI PRAKASH CHHANGANI | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 266 | |
| 399. | ISHWARI LAL VERMA | Р | 21.04.14 | 05.02.16 | Due to revision of eadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 267 | |
| 400. | ANUPAMA RAJEEV BIJLANI | LCE | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 268 | |
| 401. | AMIT KUMAR KARWASRA | D | - | <u>05.02.16</u> 16.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 269 | |
| 402. | RAKESH KATARA | Р | - | <u>01.04.18</u> wef. 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 270 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|--|-------------------------------|--|
| 403. | GOPAL BIJORIWAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 271 | |
| 404. | MANOJ KUMAR SAHARIA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 272 | |
| 405. | BHUPENDAR KUMAR SANADHYA | D | - | <u>05.02.16</u> 22.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 273 | |
| 406. | RAMA SHANKER VERMA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 274 | |
| 407. | SATISH CHANDRA KAUSHIK | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 275 | |
| 408. | RAJ KUMAR SHARMA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 276 | |
| 409. | VIKRAM CHOUDHARY | D | - | <u>05.02.16</u> 20.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 277 | |
| 410. | VINOD KUMAR SONI | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 278 | |
| 411. | GIRIJESH KUMAR OJHA | LCE | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 279 | |
| 412. | YOGESH KUMAR GUPTA | Р | 21.04.14 | <u>09.11.17</u> wef.05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 280 | 31.07.17 |
| 413. | BARKAT ALI | D | - | <u>05.02.16</u> 20.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 281 | |
| 414. | JITENDRA SINGH | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 282 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|--|-------------------------------|--|
| 415. | GANESH KUMAR | Р | . 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 283 | |
| 416. | CHANDRA KALA JAIN | Р | 21.04.14 . | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 284 | |
| 417. | ARUN JAIN | D | - | <u>05.02.16</u> 17.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 285 | |
| 418. | PREM CHAND SHARMA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 286 | |
| 419. | DHIRENDRA SINGH RAJAWAT | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 287 | |
| 420. | REKHA RATHORE | LCE | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 288 | |
| 421. | NARENDRA SINGH MALAWAT | D | - | 05.02.16 20.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 289 | |
| 422. | MANJU CHOUHAN | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 290 | 30.06.18 |
| 423. | ASHOK KUMAR AGARWAL | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 291 | 31.08.17 |
| 424. | RAVI PRAKASH SHARMA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 292 | |
| 425. | MOHAMMAD ARIF | D | | <u>05.02.16</u> 20.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 293 | |
| 426. | AJAY KUMAR BHOJAK | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 294 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 427. | SAHAB RAM MOTYAR | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 295 | |
| 428. | HARI NARAIN SARASWAT | Р | 21.04.14 | 05.02.16 | Due to revision of eadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 296 | |
| 429. | SURESH CHAND BANSAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 297 | |
| 430. | GAMBHIR SINGH | Р | _ | <u>21.07.16</u> wef. 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 298 | |
| 431. | PRAHLAD RAY SHARMA | LCE | — | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 299 | |
| 432. | DAYA RAMGODARA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 300 | 31.08.16 |
| 433. | RAVINDRA KUMAR | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 301 | |
| 434. | ANIL KUMAR SHARMA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 302 | 31.07.16 |
| 435. | HARVINDER SINGH | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 303 | |
| 436. | MUDITABHARGAVA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 304 | |
| 437. | ARUN KUMAR AGARWAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 305 | |
| 438. | DHARMENDRA SHARMA | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 306 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|--|-------------------------------|--|
| 439. | KAILASH CHAND GUPTA | Р | 21.04.14 | 05.02.16 | Due to revision of eadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 307 | 30.06.16 |
| 440. | ANWAR AHMED CHOUHAN | LCE | | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 308 | |
| 441. | RAJENDRA KUMAR BANSAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 309 | |
| 442. | GIRISH AGARWAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 310 | |
| 443. | ROOP CHAND SUTHAR | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 311 | |
| 444. | SAHABUDDIN | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 312 | |
| 445. | GABRUDDIN MOYAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 313 | 31.05.16 |
| 446. | SITA RAM KHOWAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 314 | |
| 447. | AJAY KUMAR SHARMA-II | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 315 | |
| 448. | HARI MOHAN GUPTA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 316 | 30.06.17 |
| 449. | RAJESH CHANDRA GUPTA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 317 | |
| 450. | MAHENDRA KUMAR MEHTA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 318 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|----------|-------------------------------|--|
| 451. | MOHITA BHATNAGAR | LCE | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 319 | |
| 452. | KAILASH CHANDRA MISHRA | р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 320 | |
| 453. | PREM PRAKASH GUPTA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 321 | |
| 454. | RAJENDRA KUMAR SAINI | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 322 | |
| 455. | MAHENDRA KUMAR SINGHAL | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 323 | |
| 456. | SUSHIL KUMAR SHARMA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 324 | |
| 457. | ANIL KUMAR ARYA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 325 | |
| 458. | RAMA KANT SHARMA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 326 | |
| 459. | MAHENDRA SINGH-II | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 327 | |
| 460. | SUKESH KUMAR JAIN | LCE | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 328 | |
| 461. | GAJENDRA PAL MOGHA | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 329 | |
| 462. | JAI PRAKASH NARAYAN PUROHIT | Р | 21.04.14 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 330 | 30.06.18 |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|---|--|-------------------------------|--|
| 463. | AJAY SHARMA | Р | | <u>09.11.17</u> wef.05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 331 | |
| 464. | SUSHIL KUMAR PARASHAR | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 332 | |
| 465. | SANDEEP SHARMA | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | - 14.09.13 | 333 | |
| 466. | HARI VALLABH KHATRI | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 334 | |
| 467. | ANIL KUMAR GUPTA-II | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 335 | |
| 468. | ANISH DADHICH | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 336 | |
| 469. | DEEPAK KUMAR | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 337 | |
| 470. | LATA GAUR | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 338 | |
| 471. | TIRUPATI KUMAR GUPTA | LCE | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 339 | |
| 472. | JAG MOHAN AGARWAL-II | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 340 | e. |
| 473. | BINA JAIN | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 341 | |
| 474. | BHAWANI SHANKER PANDIYA | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 342 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 475. | MADHU SUDAN SHARMA | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 343 | |
| 476, | PARAMVEER SINGH CHOUHAN | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 344 | |
| 477. | RAJENDRA SHARMA | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 345 | |
| 478. | ARCHANA MISHRA | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 346 | |
| 479. | SHANKER LAL GUPTA | Р | 21.04.15 | 21.07.16 wef. 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 347 | |
| 480. | RAJESH KUMAR -I | LCE | | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 348 | |
| 481. | ANIL KAUSHIK | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 349 | |
| 482. | JAGENDRA KUMAR AGARWAL | Р | 21.04.15 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 350 | |
| 483. | SHIVANI JOHARI BHATNAGAR | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 351 | |
| 484. | POONAM DURGAN | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 352 | |
| 485. | ARTI BHARDWAJ | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 353 | |
| 486. | VIJAY SINGH SINWAR | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 354 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | WHICH REGULAR | WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|------------------|--------|--|
| 487. | MANISHA SINGH | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 355 | |
| 488. | MANISH AGARWAL | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 356 | |
| 489. | GAURI SHANKER SHARMA | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 357 | |
| 490. | PRAMOD KUMAR MALIK | Р | | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 358 | |
| 491. | VIRENDRA KUMAR JASUJA | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 359 | |
| 492. | ASHWANI KUMAR YADAV | Р | 1 | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 360 | |
| 493. | SURESH PRAKASH BHATT | Р | | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 361 | |
| 494. | ASHOK KUMAR SHARMA- III | Р | :) | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 362 | |
| 495. | VISHWA BANDHU | Р | | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 363 | |
| 496. | SANJAY KUMAR BHATNAGAR | Р | Ĭ | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 364 | |
| 497. | VIKASH KUMAR KHANDELWAL | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 365 | |
| 498. | MADAN GOPAL ARYA | Р | | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 366 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS./DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|--|---|---|---|--|--|-------------------------------|--|
| 499. | SANJAY KUMAR TRIPATHI | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 367 | |
| 500. | OM PRAKASH | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 368 | |
| 501. | SHAHNAJ PARVEEN | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 369 | |
| 502. | SANTOSH KUMAR MITTAL | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 370 | |
| 503. | RAJESH GUPTA | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 371 | |
| 504. | HIMANKANI GAUR | Р | - | 05.02.16 | Due to revision of cadre strength from 265 to 372 on 14.09.2013 | 14.09.13 | 372 | |
| 505. | MEENA AGARWAL | Р | - | 05.02.16 | On account of retirement of Ms. Neerja on 30.09.2013 | 01.10.13 | 372 | |
| 506. | BHANWAR BHADALA | Р | - | 05.02.16 | On account of retirement of Shri R.C. Pareek on 30.09.2013 | 01.10.13 | 372 | |
| 507. | GOVIND BALLABH PANT | Р | - | 05.02.16 | On account of Vol retirement of Shri Ajay Kumar Gupta on 30.09.2013 | 01.10.13 | 372 | |
| 508. | PAWAN KUMAR SINGHAL | Р | - | 05.02.16 | On account of retirement of Shri Harphool Singh Pilania on 31.10.2013 | 01.11.13 | 372 | |
| 509. | MADHU SUDAN MISHRA | Р | - | 05.02.16 | On account of retirement of Shri Nathu Lal Champawat on 30.11.2013 | 01.12.13 | 372 | |
| 510. | BAL KRISHNA MISHRA | Р | | 05.02.16 | On account of retirement of Shri Dharam Chand Jain on 30.11.2013 | 01.12.13 | 372 | |

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| S. NO. Next to Shri N.P. Bhan dari | NAME OF OFFICER SARVASH./SM.T/MS/DR. | PROMOTEE (P) DIRECT RECRUIT (D) LCE (L) | DATE OF APPOINTMENT ON FAST TACK/AD-HOC BASIS | DATE OF ORDER OF REGULAR APPOINTMENT/ DATE FROM WHICH CONFIRMATION OF DIRECT RECRUITS MADE EFFECTIVE | DETAIL OF ACCRUAL OF PERMANENT VACANCY | DATE FROM WHICH REGULAR APPOINTMENT MAY BE MADE AGAINST PERMANENT VACANCY | OFFICERS WORKING WITHIN | DATE OF RETIREMENT / ELEVATION/ EXPIRED |
|---|---|---|---|---|---|--|-------------------------------|--|
| 511. | SHILPASAMEER | Р | I. | 05.02.16 | On account of retirement of Dr. B.M. Bansal on 31.01.2014 | 01.02.14 | 372 | |
| 512. | SEEMA JUNEJA | Р | - | 05.02.16 | On account of retirement of Shri Anuradha Sharma on 28.02.2014 | 01.03.14 | 372 | |
| 513. | SIDDHESHWAR PURI | Р | 1 | 05.02.16 | On account of retirement of Shri Lal Singh Rao on 31.03.14 | 01.04.14 | 372 | |
| 514. | KAILASH CHANDRA ATWASIA | Р | | 05.02.16 | On account of retirement of Shri R.S. Naruka on 31.05.14 | 01.06.14 | 372 | |
| 515. | JAGDISH JANI | Р | - | 05.02.16 | On account of retirement of Shri P.K. Shastri on 31.05.14 | 01.06.14 | 372 | |
| 516. | RAMESH KUMAR JOSHI | Р | (***)) | 05.02.16 | On account of retirement of Shri Janardan Vyas on 30.06.14 | 01.07.14 | 372 | |
| 517. | MADHU SUDAN RAI | Р | | 05.02.16 | On account of retirement of Shri V.K. Goswami on 31.07.14 | 01.08.14 | 372 | |
| 518. | BRIJ MADHURI SHARMA | Р | | 05.02.16 | On account of retirement of Shri Iddudin on 31.07.14 | 01.08.14 | 372 | |
| 519. | NUSRAT BANO | Р | - | 05.02.16 | On account of retirement of Shri G.L. Meena on 31.07.14 | 01.08.14 | 372 | |
| 520. | PRITHVI PAL SINGH | Р | | 05.02.16 | On account of retirement of Shri Chandra Bhan on 31.08.14 | 01.09.14 | 372 | |
| 521. | MAHESH MANGTANI | Р | - | 05.02.16 | On account of retirement of Shri Sita Ram on 31.08.14 | 01.09.14 | 372 | V.R. 01.03.17 |
| 522. | SATYAPAL VERMA | Р | je. | 05.02.16 | On account of retirement of Smt. Sobha Choudhary on 30.09.14 | 01.10.14 | 372 | |
| 523. | VARUN TALWAR | Р | - | 05.02.16 | On account of retirement of Shri Gokul Chand Meena on 30.09.14 | 01.10.14 | 372 | |

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Note:-

- 47 Judicial Officers appointed by regular promotion vide order dated 21-04-2010 have been placed from S.No. 206 to 252.
- The initial cyclic order dated 15-07-2013 was revised vide order dated 08-05-2015 consequent upon exoneration of two officers namely Shri Harendra Singh and Shri Phool Singh Tomar.
- Shri Malkhan Singh, Direct Recruit of the year 2013 did not join, therefore, Shri Raghvendra Kachawal, next officer in merit has been shown at his place and Direct Recruits next to him have been accordingly placed in the Final Seniority List as per cyclic order.
- Placement of the Officers promoted through Limited Competition Examination in the same batch has been made on the basis of seniority in the feeder cadre i.e. Senior Civil Judge Cadre in Final Seniority List.
- Shri Rakesh Katara (S.No. 402) has been given seniority above Shri Gopal Bijoriwal subject to outcome of Civil Appeal No. 5243/2017 [SLP(C) 007381/2017 pending in Hon'ble Supreme Court and officers next to him have been accordingly placed in Final Seniority List as per cyclic order.
- Except above changes the Final Seniority List has been drawn as per cyclic order dated 15-07-2013 as amended by order dated 08-05-2015 and cyclic order dated 05-02-2016 as amended vide order dated 21-07-2016, 09-11-2017 and lastly on 01-10-2018.

BY ORDER

REGISTRAR GENERAL